



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 21 दिसम्बर, 2024 / 30 मार्गशीर्ष, 1946

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

*Date, the 17th December, 2024*

**No. HPERC/ED(T)/D(TE)/GEOA/38.**—The Himachal Pradesh Electricity Regulatory Commission, in exercise of the powers conferred by Section 181 read with Sections 39, 40, 42, 61  
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and 86 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf and after previous publication, hereby makes the following Regulations, namely:—

**1. Short Title, Commencement, Extent and Application.**—(1) These Regulations may be called “the Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions for Green Energy Open Access and Banking) Regulations, 2024”.

(2) These Regulations shall come into force on such date as the Commission may notify

(3) These Regulations shall extend to whole of the State of the Himachal Pradesh

(4) These Regulations shall be applicable for allowing connectivity and Open Access to electricity generated from the Green/Renewable Energy Sources, as defined under clause (m) of Regulation 2 of these Regulations (including the energy generated from non-fossil based waste to energy plant) for use of Intra-State Transmission System(InSTS) or distribution system of licensee(s) in the State or both, including when such Intra-State Transmission and/or distribution system(s), is used in conjunction with the Inter-State Transmission system:

Provided that a generator (including a captive generator), consumer or a trader shall not be eligible to apply for long term, medium term or short term open access unless it has the connectivity to the Intra State transmission or distribution system, as the case may be:

Provided further that a person may apply for connectivity as well as long term, medium term or short term open access simultaneously:

Provided further that other conditions of grant of connectivity and open access in respect of green energy generation, purchase and consumption to which no express provision has been made in these Regulations, shall be in accordance with the provisions of the Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Himachal Pradesh Electricity Regulatory Commission (Grant of connectivity, Long Term, Medium Term and Short Term Open access and Related Matters) Regulations, 2010, Himachal Pradesh Electricity Regulatory Commission (Promotion of Generation from the Renewable Energy Sources and Terms and Conditions for Tariff Determination) Regulations, 2017, Himachal Pradesh Electricity Regulatory Commission (Renewable Power Purchase Obligation and its Compliance) Regulations, 2010, Himachal Pradesh Electricity Regulatory Commission (Cross Subsidy Surcharge, Additional Surcharge & Phasing of Cross Subsidy) Regulations, 2006 and Himachal Pradesh Electricity Regulatory Commission (Terms & Conditions for determination of Wheeling Tariff and Retail Supply Tariff) Regulations, 2011, as amended from time to time.

**2. Definitions.**—(1) In these Regulations, unless the context otherwise requires —

(a) "**Act**" means the Electricity Act, 2003 (36 of 2003);

(b) "**Applicant**" means a Consumer, Trading Licensee, Distribution Licensee or A Generating Company who has applied for seeking Green Energy Open Access, as the case may be;

(c) "**Banking**" means the surplus green energy scheduled and injected in the grid and credited with the distribution licensee energy by the Green Energy Open Access consumers and that shall be drawn along with charges to compensate additional costs; if any;

- (d) “**Central Nodal Agency**” means the Central Nodal Agency as notified by the Central Government under rule 6 of the Rules;
- (e) “**Commission**” means the Himachal Pradesh Electricity Regulatory Commission constituted under sub-section (1) of section 82 of the Act;
- (f) “**Day Ahead Market (DAM)**” means a market where Day Ahead Contracts are transacted on the Power Exchange(s);
- (g) “**Developer**” means the Generating Company who generate electrical energy from renewable sources of energy;
- (h) “**DSM Regulations**” means HPERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 and as amended;
- (i) “**entity**” means any consumer who has contracted demand or sanctioned load of undred kW or more either through single connection or through multiple connections aggregating Hundred kW or more located in the same Electricity Division of a Distribution Licensee, except for captive consumers; and, intends to avail Green energyOpenAccess:

Provided that in case of captive consumers, the re shall not be any load limitation:

Provided further that the entity, may be with or without the supply arrangement with the Distribution Licensee;

- (j) “**existing Green Energy Open Access Consumer/Customer**” means a person already availing Green Energy Open Access for sourcing/supplying renewable (green) energy from/to the transmission system and/or distribution system of the licensees in the State under an existing agreement or Commission’s Regulations/Orders on the date of coming into force of these Regulations;
- (k) “**Forum of Regulators**” means the Forum as referred to in sub-section (2) of section 166 of the Act;
- (l) “**Fossil Fuel**” means and includes fuels such as coal, lignite, gas, liquid fuel or a combination of these as its primary source of energy, which are used in thermal generating stations for generating electricity;
- (m) “**Green Energy**” means the electrical energy generated/produced from renewable sources of energy including hydro and storage (if the storage uses renewable energy), wind, solar, including its integration with combined cycle, bio-mass, bio-fuel cogeneration (including bagasse-based cogeneration), urban or municipal waste including Municipal Solid Waste (MSW) based power projects and Refuse Derived Fuel (RDF) based power projects or any other technology as may be notified by the Government of India, from time to time, and shall also include any mechanism that utilizes green energy to replace fossil fuels including production of green hydrogen or green ammonia or any other sources as may be, determined by the Central Government;
- (n) “**Green Energy Open Access (GEOA)**” means the non-discriminatory provision for use of transmission lines or distribution system or associated facilities with such lines or system by any licensee or consumer or a person engaged in generation in accordance with these Regulations;

- (o) **“Green Energy Open Access Consumer”** means a consumer who has contracted demand or sanctioned load of 100kW or more either through single connection or through multiple connections aggregating 100kW or more located in same Electricity Division of the Distribution Licensee and is eligible to take power through Green Energy Open Access and there shall be no limit of supply of power for captive consumers taking power under Green Energy Open Access;
  - (p) **“GOAR Portal”** means the Green Energy Open Access Registry Portal, which is a centralized portal to register and apply for the Green Energy Open Access; and, operated and maintained by the Central Nodal Agency;
  - (q) **“Obligated Entity”** means the entities mandated under clause (e) of sub-section (1) of section 86 of the Act to fulfill the Renewable Purchase Obligation, which includes Distribution Licensee, captive consumer/user and open access consumer;
  - (r) **“Rules”** means the Electricity (Promoting Renewable Energy through Green Energy Open Access) Rules, 2022;
  - (s) **“State Load Despatch Centre”** means the State Load Despatch Centre established under sub-section (1) of section 31 of the Act;
  - (t) **“Standby Charges”** means the charges applicable against the standby arrangement provided by the Distribution Licensee to the Green Energy Open Access Consumers of the area of its supply, in case such Green Energy Open Access Consumer is unable to procure/schedule power from the generating sources with whom they have the agreements to procure power due to outages of generator, transmission assets and the like;
  - (u) **“State Grid Code”** means the State Grid Code specified by the Commission for the State of Himachal Pradesh under clause (h) of sub-section (1) of section 86 of the Act;
  - (v) **“State Transmission Utility”** means the Board or the Government Company specified as such by the State Government under sub-section (1) of section 39 of the Act;
  - (w) **“State Nodal Agency/(s)”** means the Nodal Agency/(s) notified under Regulation 3 of these Regulations for grant of Green Energy Open Access; and,
  - (x) **“Trading Licensee”** means a person who has been granted a licence by the Commission for purchase of electricity for resale thereof.
- (2) The words and expressions used herein and not defined in these Regulations but defined in the Act or State Grid Code or any other Regulations of the Commission shall have the meanings respectively assigned to them in the Act or State Grid Code or any other Regulations of the Commission, as the case may be. In case of any inconsistency in words and expressions, the provisions of the Act shall prevail.

**3. State Nodal Agency.**—(1) The Himachal Pradesh State Load Despatch Centre (HPSLDC) shall operate as the State Nodal Agency for grant of short term Green Energy Open Access.

- (2) The Himachal Pradesh Power Transmission Corporation Limited (HPPTCL), the State Transmission Utility (STU) shall be the State Nodal Agency for medium-term and long term Green Energy Open Access.
- (3) The State Nodal Agencies shall coordinate with each other including the Distribution Licensee to make available all relevant information regarding Green Energy Open Access to the public on the portal of the Central Nodal Agency.

**4. Categorization of Green Energy Open Access.**—(1) The Green Energy Open Access consumers shall be classified into the following categories based on the duration of use of the Intra- State Transmission and/or distribution system:—

- (i) **Long-term Green Energy Open Access consumers** shall be the persons availing or intending to avail the Green Energy Open Access for a period exceeding 12 years but not exceeding 25 years;
- (ii) **Medium-term Green Energy Open Access consumer** shall be the persons availing or intending to avail the Green Energy Open Access for a period exceeding 3 months but not exceeding 5 years; and
- (iii) **Short-term Green Energy Open Access consumer** shall be the persons availing or intending to avail the Green Energy Open Access for a period upto one month at one time:

Provided that the short-term Green Energy Open Access Consumers shall be eligible and re-eligible to obtain fresh reservation on filing of application after the expiry of its term and subject to availability. Such eligibility shall be as per the priority fixed on the basis of the date of such application.

**5. Eligibility Criteria for Green Energy Open Access.**—(1) Subject to the provisions of these Regulations and system availability, the Consumers, Licensees and/or Generating Company shall be eligible for Green Energy Open Access to the Intra-State Transmission System of the STU/ and/or distribution system of the Distribution Licensee's within the State:

Provided that not with standing anything contained in these Regulations, any Green Energy Generating Company having subsisting Power Purchase Agreement (PPA) with the Distribution Licensee, shall not be entitled to Green Energy Open Access for the RE capacity, for which PPA is entered into as well as for any capacity (Quantum of power) for which open access is already granted, except in accordance with the terms of such PPA:

Provided further that such Green Energy Open Access shall be available on payment of such charges as may be determined by the Commission from time to time.

- (2) Every person who has constructed a captive generating plant shall have the right to Green Energy Open Access as per the provisions of section 9 of the Act:

Provided that only consumers, who have contracted demand or sanctioned load of 100 kW or more either through single connection or through multiple connections aggregating 100kW or more located in same Electricity Division of the Distribution Licensee shall be eligible to take power through Green Energy Open Access under these Regulations, and, there shall be no limit of supply of power for captive consumers taking power under Green Energy Open Access:

Provided further that the generating plant may be set up by the entity itself or by a developer with which the entity enters into a power purchase agreement.

- (3) Any consumer may elect to purchase green energy either upto a certain percentage of the consumption or its entire consumption by placing a requisition with its Distribution Licensee, which shall procure such quantity of green energy and supply it and the consumer shall have the flexibility to give separate requisition for solar and non-solar:

Provided that any requisition for green energy from a distribution licensee shall be for a minimum period of one year; and the quantum of green energy shall be pre-specified for atleast one year.

- (4) The green energy purchased from Distribution Licensee or from Renewable Energy Sources other than Distribution Licensee, in excess of Renewable Purchase Obligation of obligated entity, shall be counted towards Renewable Purchase Obligation compliance of the Distribution Licensee. The accounting of renewable energy supplied at Distribution Licensee level shall be on a monthly basis.

**6. Treatment for Existing Green Energy Open Access Consumers.**—(1) The existing consumer(s)/generators may continue to avail the Green Energy Open Access as per the existing agreements or Government policy for the period specified in those agreements or policies, to the extent they are not inconsistent with the Act:

Provided that the existing consumer(s)/generators shall continue to pay the applicable charges as specified in their respective agreements, or as may be determined by the Commission, from time to time, as the case may be:

Provided further that Green Energy Open Access for subsequent periods in respect of such consumer/generator shall be governed by the provisions of these Regulations including any renewal after the completion of initial period of existing Wheeling and Banking Agreement:

Provided further that Green Energy Open Access for any additional RE capacity sought by such existing consumers/generators in addition to the capacity already contracted under the Green Energy Open Access, shall be treated as new application for Green Energy Open Access to the extent of additional capacity sought.

**7. Criteria for allowing Green Energy Open Access.**—(1) The long-term Green Energy Open Access shall be allowed in accordance with the transmission planning criteria and Distribution Planning Code stipulated in the State Grid Code.

- (2) The Short-Term/Medium-Term Green Energy Open Access shall be allowed, if the request is accommodated, by utilizing,—
- (a) Inherent design margins;
  - (b) Margins available due to variation in power flows; and
  - (c) Margins available due to in-built spare transmission system, capacity and/or distribution system capacity created to cater to future load growth.

**8. Curtailment Priority.**—In the case of constraints due to transmission/distribution system or otherwise, the curtailment priority shall be as follows:—

- (i) The Short-Term Open Access consumer (other than Green Energy Open Access consumer) shall be curtailed first followed by Short-Term Green Energy Open Access consumers;
- (ii) Next, Medium-Term Open Access consumer (other than Green Energy Open Access consumer) followed by Medium-Term Green Energy Open Access consumer shall be curtailed; and
- (iii) Next Long-Term Open Access consumer (other than Green Energy Open Access consumer) followed by Long-Term Green Energy Open Access consumer shall be curtailed:

Provided that within a category, the Green Energy Open Access consumers shall have equal curtailment priority and shall be curtailed on *pro-rata* basis:

Provided further that the Distribution Licensee shall be curtailed, as a last resort.

**9. Procedure for grant of Green Energy Open Access.**—(1) The detailed procedure for grant of connectivity and Green Energy Open Access including the application format and applicable Bank Guarantees/Fee/Charges etc., shall be specified by the State Nodal Agencies, in consultation with the Distribution Licensee, within a period of 30 days from the date of notification of these Regulations and filed before the Commission for approval. The State Nodal Agencies shall be guided by the procedure published by Power System Operation Corporation (POSOCO, Now Grid Controller of India), National Load Despatch Centre (NLDC) for grant of green energy open access, prepared in compliance to the Rules.

- (2) Any entity which intends to avail Green Energy Open Access shall first get registered on the GOAR portal. The grid connected entities shall be eligible to make an application for seeking Green Energy Open Access, only after the registration process is complete in all respects. The registration shall be valid for a period of three years and may be renewed thereafter for a further period of three years.
- (3) The Green Energy Open Access applicant, being the registered entity, shall submit an application complete in all respects, in the formats as specified by Central Nodal Agency, on the central web based GOAR Portal. The application shall be forwarded by the Central Nodal Agency to the concerned State Nodal Agency for further verification and grant of Green Energy Open Access.
- (4) The State Nodal Agency shall, by an order in writing, approve the applications for the Green Energy Open Access within a period of fifteen days from the date of receipt of complete application for connectivity/open access, failing which it shall be deemed to have been approved subject to the fulfillment of the technical requirements as specified by the Commission:

Provided that the order of processing of such applications for allowing the Green Energy Open Access shall be on the basis of first in first out:

Provided further that open access consumer shall not change the quantum of power consumed through open access for twelve time blocks, so as to avoid high variation in demand to be met by the distribution licensee.

- (5) The Short term and medium-term open access shall be allowed, if there is sufficient spare capacity available in the transmission system without any augmentation, whereas for long term open access, the transmission system may be augmented, if required:

Provided that the priority shall be given to long term in the existing system if spare capacity is available and further, open access for non-fossil fuel sources shall be given priority over the open access from the fossil fuel.

**10. Metering and Communication.**—(1) Green Energy Open Access consumer shall have the requisite communication system in place to facilitate seamless communication of data/orders/information to/from the State Nodal Agency.

- (2) Metering shall be done in accordance with the provisions of CEA (Installation and Operation of Meters) Regulations, 2006, as amended from time to time and the relevant extent of State Regulations; and, the meter shall be capable of communicating its reading to SLDC on real time basis.

**11. Green Energy Open Access Charges.**—(1) The following charges shall be determined by the Commission:—

- (A) Transmission charges;
- (B) Wheeling charges;
- (C) Cross Subsidy Surcharge;
- (D) Additional Surcharge;
- (E) Standby charges payable by Green Energy Open Access Consumers who are not consumers of DISCOM for availing stand by facility;
- (F) Banking Charges; and
- (G) Other fees and charges, such as, application fee, SLDC fee and charges, Scheduling charges, UI & Deviation Settlement Charges, and reactive energy charges.

**(A) and (B) Transmission Charges and Wheeling Charges:**

- (i) The Transmission charges and Wheeling charges as referred above under clauses (A) & (B) shall be payable as determined by the Commission from time to time in its MYT/APR/other Orders as per the relevant regulations;
- (ii) In case, where a dedicated Transmission System/Distribution System used for Green Energy Open Access has been constructed for exclusive use of a Green Energy Open Access consumers by the licensee, the transmission charges/wheeling charges for such dedicated system shall be worked out by the Transmission Licensee/Distribution Licensee for their respective systems and get the same approved by the Commission. The charges shall be borne entirely by such Green Energy Open Access Consumers till such time the surplus capacity is allotted and used for by other persons or purposes;
- (iii) In addition to Transmission Charges/Wheeling Charges, the Intra-State Transmission Loss/Distribution Loss shall be applicable to consumers seeking Green Energy Open Access:

Provided that if Wheeling charges and losses have been levied on the full quantum to determine the wheeled energy, no further wheeling charges and losses shall be levied on the banked energy during drawl.

- (iv) In case, a dedicated line has been constructed by any Green Energy Open Access consumer at his cost, for his own exclusive use, no Transmission Charges/Wheeling Charges shall be paid by such consumer for such lines; and
- (v) The Scheduling and Deviation Settlement Charges shall be governed by the separate Regulations of the Commission, viz. Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, as amended from time to time.

**(C) Cross Subsidy Surcharge:**

- (i) If Green Energy Open Access facility is availed by a cross-subsiding consumer of a Distribution Licensee of the State, then such consumer shall pay the Cross Subsidy Surcharge determined by the Commission in accordance with the provisions of the Act, read with the provisions of tariff policy notified by the

Ministry of Power, Govt. of India and the Himachal Pradesh Electricity Regulatory Commission (Cross Subsidy Surcharge, Additional Surcharge & Phasing of Cross Subsidy) Regulations, 2006, as amended from time to time;

- (ii) The CrossSubsidy Surcharge payable by a consumer shall be such as to meet the current level of Cross Subsidy within the area of supply of the Distribution Licensee; and
- (iii) The Cross Subsidy Surcharge shall be charged on the actual energy consumed by the Green Energy Open Access Consumer, on per unit basis (Rs/kWh) payable monthly, by the Green Energy Open Access consumer to the Distribution Licensee of the area of supply from whom the consumer was availing supply before seeking open access:

Provided that such Cross Subsidy Surcharge shall not be levied in case distribution access is provided to a person who has been availing green power from the plant established as captive generation plant for his own use:

Provided further that the cross-subsidy surcharge for Green Energy Open Access Consumer purchasing green energy, from a generating plant using renewable energy sources, shall not be increased, during twelve years from the date of operating of the generating plant using renewable energy sources, by more than fifty percent of the surcharge fixed for the year in which open access is granted:

Provided further that the cross subsidy surcharge shall not be applicable in case power produced from a non-fossil fuel-based Waste-to-Energy plant is supplied to the Open Access Consumer:

Provided further that the Cross subsidy surcharge shall not be applicable if green energy is utilized for production of green hydrogen and green ammonia:

**(D) Additional Surcharge:**

- (i) The Green Energy Open access long-term and medium-term consumer shall also pay to the distribution licensee an additional surcharge to meet the fixed cost of such distribution licensee arising out of his obligation to supply as provided under sub-section (4) of section 42 of the Act; and such additional surcharge shall be as specified by the Commission in the Himachal Pradesh Electricity Regulatory Commission (Cross Subsidy Surcharge, Additional Surcharge and Phasing of Cross Subsidy) Regulations, 2006 and as amended from time to time.

Provided that the additional surcharge shall not be applicable in case power produced from a non-fossil fuel-based Waste-to-Energy plant is supplied to the Open Access Consumer:

Provided further that the additional surcharge shall not be applicable if green energy is utilized for production of green hydrogen and green ammonia:

Provided further that additional surcharge shall not be applicable in case electricity produced from offshore wind projects, which will be commissioned upto December, 2032 and supplied to the Open Access Consumers:

Provided further that additional surcharge shall not be applicable for Green Energy Open Access Consumers who draws green energy from the plant established as captive generation plant for his own use.

- (ii) The additional surcharge shall not be applicable for Green Energy Open Access Consumers, if full fixed cost of the licensee is recovered through retail supply tariff and such full fixed cost is paid by the Green Energy Open Access consumers; and
- (iii) In case of RE Open Access, the consumers taking power from such RE Generator may maintain its contract demand with the distribution licensee. In such cases, the distribution licensee is obligated to supply power to such consumer under universal service obligations and Open Access Consumer shall continue paying fixed charges to the distribution licensee.

**(E) Standby Facility and Charges:**

- (i) In case the Green Energy Open Access consumer is unable to procure/schedule power from the generating sources with whom they have the agreements to procure power due to outages of generator, transmission systems and the like, standby arrangement shall be provided to Green Energy Open Access consumer by the distribution licensee of the area of its supply at the charges, which shall be reflective of the costs incurred by the distribution licensee for providing these support services; and
- (ii) In case of supply of the standby power by the Distribution Licensee, the rate (inclusive of Wheeling Charges, Cross Subsidy Surcharge, Additional Surcharge and Energy Losses) for supply of such power at consumer's premises shall not exceed 125% of the normal tariff, worked out in line with the provisions of the relevant regulations applicable to such consumer category as classified by the Commission in clause 2.3 of the Himachal Pradesh Electricity Supply Code 2009, as amended from time to time, on the actual energy drawn by the consumer from Distribution Licensee during the period of standby availed:

Provided that such standby charges shall not be applicable, if the Green Energy Open Access Consumers have given notice in writing, in advance atleast a day in advance before gate closure time of the Day Ahead Market on "D - [minus] 1" day, 'D' being the day of delivery of power for standby arrangement to the Distribution Licensee.

**(F) Banking Facility and Charges.—**

- (i) Banking facility shall be permitted to the consumer availing Green Energy Open Access atleast on a monthly basis (as per calendar month) on payment of applicable charges to the Distribution Licensee to compensate the additional costs, if any, as determined by the Commission in separate Orders issued from time to time;
- (ii) The surplus energy from a green energy generating station after setoff shall be banked with the Distribution Licensee. The banking facility including injection of surplus energy and drawl of banked energy shall be subject to scheduling;

- (iii) The permitted quantum of banked energy by the Green Energy Open Access Consumers shall be at least 30% of the total monthly consumption of electricity directly procured from the Distribution Licensee. Electricity obtained through Open Access arrangements either from third party supplier or via captive generation utilising the distribution network, will not be considered for the purpose of calculation of permissible quantum of banked energy:

Provided that the credit for banked energy shall not be permitted to be carried forward to subsequent banking cycles and shall be adjusted during the same banking cycle:

Provided further that the energy banked during the Peak TOD slots shall be permitted to draw during peak as well as off peak TOD slot. However, the energy banked during off peak TOD slots shall be permitted to draw during off peak TOD slot:

Provided further that the un-utilised surplus banked energy shall be considered as lapsed at the end of each banking cycle and the Renewable Energy generating station shall be entitled to get Renewable Energy Certificates to the extent of the lapsed banked energy.

- (iv) The Banking charges shall be adjusted in kind @8% of the energy banked at the consumer end; and

- (v) The Distribution Licensee shall prepare a detailed procedure for banking along with model banking agreement within a period of 30 days of the notification of these regulations. The energy accounts of all banking transactions shall be maintained by the Distribution Licensee and shall be submitted to the SLDC on weekly basis.

#### **(G) Other Fees and Charges:—**

In addition to above charges, the consumer availing Green Energy Open Access shall also pay the Application Fee, SLDC fee and charges, scheduling charges, RE deviation settlement charges and reactive energy charges as may be determined by the Commission as per the provisions of the relevant regulations.

**12. Green Certificates.**—The Distribution Licensee shall provide a Green Certificate on yearly basis to the consumers for the green energy supplied by the licensee to the consumer on its request, beyond the renewable purchase obligation of the consumers.

**13. Collection and Disbursement of charges:**—The charges levied on the Green Energy Open Access Consumers shall be payable directly to the respective State Nodal Agency in accordance with the terms and conditions of payment as specified by the State Nodal Agency. The State Nodal Agency shall disburse the amount received to the appropriate licensees (Transmission charges to the STU or the Transmission Licensee and distribution network charges to the Distribution Licensee):

Provided that charges specified under sub regulation 11(C),(D), (E) and (F) of these Regulations shall be collected by the distribution licensee and HPSLDC shall send the verified energy data to the HPSEBL to enable the Distribution Licensee to raise the bill based on the verified energy.

**14. Dispute Resolution.**—(1) No application for Green Energy Open Access shall be denied unless the applicant has been given an opportunity of being heard in the matter and all orders denying open access shall be speaking orders;

- (2) All disputes and complaints relating to Green Energy Open Access shall be adjudicated upon as per the mechanism provided under the Act.

**15. Reporting and Information System.**—(1) SLD C shall furnish the following information in a separate web page titled “Green Energy Open Access Information” and also issue a monthly report on the same, which shall be updated upon every change in status. All previous reports shall also be made available in the web-archives:—

- (a) A status report on long -term, medium-term and short term consumers;
  - (b) Peak load flows on EHV and HV lines; and
  - (c) Information regarding average losses in the transmission system and distribution system as determined by the licensee/s on a monthly basis.
- (2) The SLDC shall host the above information on its website within one month from the date of notification of these Regulations.
- (3) The Transmission/Distribution Licensee shall submit a monthly report to the Commission or as often requested by the Commission in the following format:—

Sl. No.	Name and address of the Green Energy Open Access/wheeling consumer	Point of drawal	Capacity allowed (MW)	Period of Green Energy Open Access allowed	Actual annual utilization of Energy in MU/ % of Total Green Energy purchased

**16. Power to issue directions and Orders.**—Subject to the provisions of the Act and these Regulations, the Commission may, from time to time, give such directions and issue such orders as are considered appropriate for implementation of these Regulations and procedures to be followed.

**17. Power to relax.**—The Commission may, by general or special order, for reasons to be recorded in writing, and after giving an opportunity of being heard to the parties likely to be affected, relax any of the provisions of these Regulations on its own motion or on an application made before it by any interested person.

**18. Power to remove difficulties.**—If any difficulty arises in giving effect to any of the provisions of these Regulations, the Commission may, by general or special order, make such provisions or direct the consumers, generators and/or licensees to take suitable action, not being inconsistent with the provisions of the Act, which in the opinion of the Commission is necessary or expedient to do so for the purpose of removing the difficulty. The Green Energy Open Access Consumers/licensees may make an application to the Commission and seek suitable orders to remove any difficulties that may arise in implementation of these Regulations.

**19. Power to amend.**—The Commission may, from time to time add, vary, alter, modify amend, repeal or review any of the provisions of these Regulations.

**20. Savings.**—Nothing in these Regulations shall limit the inherent powers of the Commission to make such orders as may be necessary to meet the ends of justice or to prevent abuses of the process of law/statutes. Nothing in these Regulations shall bar the Commission from adopting, any other procedure, which may be at variance with any of the provisions of these Regulations, as long as they are in conformity with the provisions of the Act and the policies framed by the Central / State Government thereto:

Provided that the reasons for any such deviation shall be recorded in writing:

Provided further that nothing in these Regulations shall, expressly or implicitly, bar the Commission from dealing with any matter under these Regulations or exercising any power under the Act for which no regulations have been framed.

By order of the Commission,  
Sd/-  
Secretary.

## लोक निर्माण विभाग

### अधिसूचना

शिमला-2, 18 दिसम्बर, 2024

**सं०. PWD-B-E0(3)/10/2024-234544.**—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव जखार, तहसील रोहडू, जिला शिमला, हिमाचल प्रदेश में ऊधोनिवास-जखार-बरटू मार्ग के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है। अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों, उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के 60 दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला (हि0प्र0) के समक्ष अपनी आपत्ति दायर कर सकता है।

## विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (हैक्टेयर)
शिमला	रोहडू	जखार	423 / 1	00-05-12
			1139 / 1	00-00-52
			1140 / 1	00-04-85
			1141 / 1	00-00-84
			1141 / 2	00-00-72
			626 / 1	00-04-11
			630 / 1	00-07-54
			430 / 1	00-01-64
			1635 / 282 / 1	00-01-63
कुल जोड़			किता-09	00-26-97

आदेश द्वारा,  
हस्ताक्षरित /—  
सचिव (लोक निर्माण)।

## पंचायती राज विभाग

## अधिसूचना

शिमला-171 009, 17 दिसम्बर, 2024

**संख्या : पी०सी०एच०-एच०ए०(१) 19 / 2008-III-लूज-53603-53758.**—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) की धारा 186 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्या: पी०सी०एच०-एच०ए० (3) 1 / 94-19181-362, तारीख 25 नवम्बर, 1997 द्वारा अधिसूचित और राजपत्र, हिमाचल प्रदेश में तारीख 25 नवम्बर, 1997 को प्रकाशित हिमाचल प्रदेश पंचायती राज (सामान्य) नियम, 1997 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं तथा इन्हें एतद्द्वारा संभाव्य प्रभावित होने वाले जनसाधारण की सूचना के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किया गया है;

यदि इन प्रारूप नियमों द्वारा संभाव्य प्रभावित होने वाला कोई व्यक्ति उक्त नियमों की बाबत कोई आक्षेप(पों) या सुझाव(वों) देना चाहता है तो वह उसे/उन्हें उक्त नियमों के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से तीस दिन की अवधि के भीतर निदेशक, पंचायती राज, हिमाचल प्रदेश, एस०डी०ए० काम्प्लेक्स, कसुम्पटी शिमला-171 009 को भेज सकेगा;

नियत अवधि के भीतर प्राप्त हुए आक्षेप (पों)/सुझाव (वों), यदि कोई है/हैं, पर प्रस्तावित प्रारूप नियमों को अन्तिम रूप देने से पूर्व हिमाचल प्रदेश सरकार द्वारा विचार किया जाएगा, अर्थात्:—

**प्रारूप नियम**

**1. संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम, हिमाचल प्रदेश पंचायती राज (सामान्य) संशोधन नियम, 2024 है।

(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से प्रवृत्त होंगे। परन्तु नियम 3 के प्रावधान उस तारीख से लागू होंगे जिसे राज्य सरकार द्वारा अधिसूचित किया जाएगा।

**2. नियम 2 का संशोधन.**—हिमाचल प्रदेश पंचायती राज (सामान्य) नियम, 1997 (जिन्हें इसमें इसके पश्चात् उक्त नियम कहा गया है) के नियम 2 के उप-नियम (1) के खण्ड (खख) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :—

“(खख) “वास्तविक निवासी” से ऐसा व्यक्ति अभिप्रेत है, जिसको सक्षम राजस्व अधिकारी द्वारा वास्तविक हिमाचली प्रमाण-पत्र जारी किया गया है”।

**3. नियम 9 का संशोधन.**—(क) उप-नियम (1) में, “पन्द्रह दिन” शब्दों के स्थान पर “सात दिन” शब्द रखे जाएंगे; और

(ख) उप-नियम (2) में “तीस दिन” शब्दों के स्थान पर “तीन दिन” शब्द रखे जाएंगे; और

**4. नियम 10 का संशोधन.**—उक्त नियमों के नियम 10 के उप-नियम (1) के पश्चात् निम्नलिखित उप-नियम (1-क) जोड़ा जाए, अर्थात् :—

“(1-क)” बैठक की कार्यवाहियों को पंचायती राज विभाग द्वारा उपलब्ध कराए गए रूपविधान और सॉफ्टवेयर में ऑनलाइन भी अभिलिखित की जा सकेंगी।”

**5. नियम 21 का संशोधन.**—उक्त नियमों के नियम 21 के उप-नियम (1) में “जो उस गांव के वास्तविक निवासी हैं जो उस सभा क्षेत्र का भाग है,” शब्दों के स्थान पर “जो हिमाचल प्रदेश के वास्तविक निवासी हैं और उस गांव के भीतर निवास करते हैं जो सभा क्षेत्र का भाग है,” शब्द रखे जाएंगे।

**6. नियम 25 का संशोधन.**—उक्त नियमों के नियम 25 में, “ सात दिन” शब्दों के स्थान पर “तीन दिन” शब्द रखे जाएंगे।

**7. नियम 27 का संशोधन.**—उक्त नियमों के नियम 27 के उप-नियम (1) के पश्चात् निम्नलिखित उप-नियम (1-क) जोड़ा जाएगा, अर्थात् :—

“(1-क) बैठक की कार्यवाहियों को पंचायती राज विभाग द्वारा उपलब्ध कराए गए रूपविधान और सॉफ्टवेयर में ऑनलाइन भी अभिलिखित की जा सकेंगी।”

**8. नियम 32 का संशोधन.**—उक्त नियमों के नियम 32 में, “पंचायत समिति” शब्दों के स्थान पर “उप-मण्डल अधिकारी (नागरिक)” शब्द रखे जाएंगे।

**9. नियम 97 का संशोधन.**—उक्त नियमों के नियम 97 के उप-नियम (3) के पश्चात् निम्नलिखित उप-नियम (3-क) जोड़ा जाएगा, अर्थात् :—

“(3-क) बैठक की कार्यवाहियों को पंचायती राज विभाग द्वारा उपलब्ध कराए गए रूपविधान और सॉफ्टवेयर में ऑनलाइन भी अभिलिखित की जा सकेंगी।”

**10. नियम 105 का संशोधन.**—उक्त नियमों के नियम 105 के उप-नियम (3) के पश्चात् निम्नलिखित उप-नियम (3-क) जोड़ा जाएगा, अर्थात् :—

“(3-क) बैठक की कार्यवाहियों को पंचायती राज विभाग द्वारा उपलब्ध कराए गए रूपविधान और सॉफ्टवेयर में ऑनलाइन भी अभिलिखित की जा सकेंगी।”

**11. नियम 19 का संशोधन.**—उक्त नियमों में संलग्न प्ररूप 19 के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :—

प्ररूप-19

(नियम 21 और 34 देखें)

परिवार रजिस्टर

ग्राम पंचायत.....विकास खण्ड.....

जिला.....गांव का नाम.....

क्र० सं०	मकान संख्या	परिवार के मुखिया का नाम	परिवार के मुखिया सहित परिवार के सदस्यों का नाम	पिता या माता या पति का नाम	क्या अनुसूचित जाति, सामान्य या पिछड़े वर्ग से है। यदि हां तो जाति/अन्य पिछड़े वर्ग का नाम दर्शित करें
1	2	3	4	5	6

क्या अनुसूचित जनजाति से है यदि हां तो जनजाति का नाम अंकित करें	वास्तविक जन्म की तारीख यदि जन्म रजिस्टर में अभिलिखित है या जन्म की अनुमानित तिथि वर्ष	व्यवसाय	साक्षर या निरक्षर	विशिष्टियों सहित जोड़े गए या काटे गए नाम (यथास्थिति, जन्म, मृत्यु या विवाह रजिस्टर की संदर्भ संख्या दें)	टिपपणी
7	8	9	10	11	12

आदेश द्वारा,

सचिव (पंचायती राज)।

*[Authoritative English text of this Department Notification Number PCH-HA(1)19/2008-III-Loose dated 17-12-2024 as required under clause(3) of Article 348 of the Constitution of India].*

## PANCHAYATI RAJ DEPARTMENT

### NOTIFICATION

Shimla-171 009, the 17th December, 2024

**No. PCH-HA(1)19/2008-III-53603-53758.**—In exercise of the powers conferred by Section 186 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994), the Governor

Himachal Pradesh, proposes to make the following rules further to amend the Himachal Pradesh Panchayati Raj (General) Rules, 1997 notified *vide* this Department notification No. PCH-HA (3) 1/94-19181-362, dated 25th November, 1997 and published in the Rajpatra (e-Gazette), Himachal Pradesh (Extra-ordinary), on 25th November, 1997 and the same are hereby published in the Rajpatra, Himachal Pradesh, for the information of the general public likely to be affected thereby;

If any person, likely to be affected by these rules has any objection(s) or suggestion(s) to make with regard to these rules, he/she may send the written objection(s) or suggestion(s) to the Director Panchayati Raj, Himachal Pradesh, SDA Complex, Kasumpti, Shimla-171 009, within a period of thirty days from the date of publication of the said rules in the Rajpatra (e-Gazette) Himachal Pradesh ;

The objection(s) or suggestion(s), if any, received within the stipulated period shall be considered by the Government of Himachal Pradesh before finalizing the proposed draft rules, namely :—

### Draft Rule

**1. Short title and Commencement.**—(1) These rules may be called the Himachal Pradesh Panchayati Raj (General) Amendment Rules, 2024.

(2) They shall come into force from the date of publication in Rajpatra (e-Gazette) Himachal Pradesh but the provision of Rule 3 will come in force from such date as may be notified by the State Government.

**2. Amendment of Rule 2.**—In rule 2 of the Himachal Pradesh Panchayati Raj (General) Rules (herein after referred to as “said rules”), for clause (bb) of sub- rule (1), the following shall be substituted, namely:— “(BB) “**bonafide resident**” shall mean a person who has been issued a bonafide Himachali Certificate by a Competent Revenue Officer”.

**3. Amendment of Rule 9.**—In Rule 9 of the said rules,—

- (a) in sub-rule (1), for the words “**fifteen days**” the words “**seven days**” shall be substituted; and
- (b) in sub-rule (2) for the words “**thirty days**” the words “**three days**” shall be substituted.

**4. Amendment of Rule 10.**—In rule 10 of the said rules, after, after sub rule (1) the following sub-rule (1-A) shall be added, namely :—

“(1-A) The proceedings of the meeting may also be recorded online in the format and software, as may be made available by the Panchayati Raj Department”.

**5. Amendment of Rule 21.**—In rule 21 of the said rules, in sub-rule (1) for the words “of the village which forms part of the Sabha area” the word “of Himachal Pradesh and reside within the village which forms part of the sabha area” shall be substituted.

**6. Amendment of Rule 25.**—In Rule 25 of the said rules, for the words “seven days” the words “three days” shall be substituted.

**7. Amendment of Rule 27.**—In rule 27 of the said rules, after sub-rule (1) the following sub-rule (1-A) shall be added, namely:—

**"(1-A) The proceedings of the meeting may also be recorded online in the format and software, as may be made available by the Panchayati Raj Department".**

**8. Amendment of Rule 32.**—In Rule 32 of the said rules, for the words "**Panchayat Samiti**" the words "**Sub-Divisional Officer (Civil)**" shall be substituted.

**9. Amendment of Rule 97.**—In rule 97 of the said rules, after sub-rule (3) the following sub-rule (3-A) shall be added namely:—

**"(3-A) The proceedings of the meeting may also be recorded online in the format and software, as may be made available by the Panchayati Raj Department".**

**10. Amendment of Rule 105.**—In rule 105 of the said rules, after sub-rule (3), the following sub-rule (3-A) shall be added, namely:—

**"(3-A) The proceedings of the meeting may also be recorded online in the format and software, as may be made available by the Panchayati Raj Department".**

**11. Substitution of Form 19.**—Form-19 appended to the said rules, shall be substituted, namely:—

### FORM 19

(See rules 21 and 34)

### PARIVAR REGISTER

Gram Panchayat.....Development Block.....

District.....Name of Village.....

Sl. No.	House No.	Name of head of the family	Name of members of the family including head of the family	Name of father or mother or husband	Whether scheduled caste, general, backward classes. If yes, indicate the name of caste/OBC
1	2	3	4	5	6

Whether Scheduled tribe. If yes indicate the name of the tribe	Actual date of birth, if recorded in birth register or approximate year of birth	Occupation	Literate or illiterate	Names added or struck off with particulars (Reference No. of birth, death or marriage, as the case may be should be given)	Remarks
7	8	9	10	11	12

By order,

*Secretary (Panchayati Raj).*

## हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 19 दिसम्बर, 2024

**संख्या वि०स०-विधायन-विधेयक/1-98/2024.**—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम-140 के अन्तर्गत हिमाचल प्रदेश यात्रियों तथा सामान पर कर लगाने का (संशोधन) विधेयक, 2024 (2024 का विधेयक संख्यांक 36) जो आज दिनांक 19 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित /—  
सचिव,  
हि० प्र० विधान सभा।

2024 का विधेयक संख्यांक 36.

हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का (संशोधन) विधेयक, 2024

खण्डों का क्रम

खण्ड:

1. संक्षिप्त नाम।
2. धारा 4—क का संशोधन।

2024 का विधेयक संख्यांक 36.

हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का (संशोधन) विधेयक, 2024

(विधान सभा में पुरः स्थापित रूप में)

हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का अधिनियम, 1955 (1955 का अधिनियम संख्यांक 15) का और संशोधन करने के लिए विधेयक।

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. **संक्षिप्त नाम.**—इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का (संशोधन) अधिनियम, 2024 है।

2. **धारा 4—क का संशोधन.**—हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का अधिनियम, 1955 की धारा 4—क की उप-धारा (1) में, “सहायक आबकारी एवं कराधान आयुक्त या जिला के प्रभारी आबकारी एवं कराधान अधिकारी” शब्दों के स्थान पर “सम्बद्ध अधिकारिता का सहायक राज्य कर एवं आबकारी आयुक्त (माल और सेवा कर/सहबद्ध कर)” शब्द और कोष्ठक रखे जाएंगे।

**उद्देश्यों और कारणों का कथन**

राज्य कर और आबकारी विभाग का पुनर्गठन सरकार द्वारा अधिसूचना संख्या: ई० एक्स० एन०-बी (1)-1/2021, तारीख 19-01-2024, 29-01-2024 तथा 29-08-2024 द्वारा दो खंडों (शाखाओं) अर्थात् आबकारी खंड और माल और सेवा कर खंड में किया गया है।

अतः विभाग के पुनर्गठन के परिणामस्वरूप, नवगठित माल और सेवा कर/सम्बद्ध कर खंड में पुरानी चार स्तरीय संरचना (मुख्यालय-ज़ोन-ज़िला-वृत्त) के स्थान पर तीन स्तरीय संरचना (मुख्यालय-माल और सेवा कर ज़ोन-माल और सेवा कर वृत्त) है। इसके परिणामस्वरूप, माल और सेवा कर खंड/सम्बद्ध कर खंड संरचना में जिला प्रभारी का पद अस्तित्व में नहीं है, इसलिए, विभाग के पुनर्गठन के साथ संरेखित करने के लिए अधिनियम में संशोधन करना अपेक्षित है।

यह विधेयक उपरोक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंदर सिंह सुक्खू)  
मुख्य मन्त्री।

धर्मशाला:

तारीख ....., 2024.

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**वित्तीय ज्ञापन**

—शून्य—

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**प्रत्यायोजित विधान सम्बन्धी ज्ञापन**

—शून्य—

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हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का (संशोधन) विधेयक, 2024

हिमाचल प्रदेश में यात्रियों तथा सामान पर कर लगाने का अधिनियम, 1955 (1955 का अधिनियम संख्यांक 15) का और संशोधन करने के लिए विधेयक।

मुख्य मन्त्री।

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(शरद कुमार लगवाल)  
सचिव (विधि)।

धर्मशाला:

तारीख:....., 2024.  
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*AUTHORITATIVE ENGLISH TEXT*

**Bill No. 36 of 2024.**

**THE HIMACHAL PRADESH PASSENGERS AND GOODS TAXATION  
(AMENDMENT) BILL, 2024**

**ARRANGEMENT OF CLAUSES**

*Clauses:*

1. Short title.
2. Amendment of section 4-A.

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**Bill No. 36 of 2024.**

**THE HIMACHAL PRADESH PASSENGERS AND GOODS TAXATION  
(AMENDMENT) BILL, 2024**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Passengers and Goods Taxation Act, 1955 (Act No. 15 of 1955).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Himachal Pradesh Passengers and Goods Taxation (Amendment) Act, 2024.

**2. Amendment of section 4-A.**—In section 4-A of the Himachal Pradesh Passengers and Goods Taxation Act, 1955, in sub-section (1), for the words “Assistant Excise and Taxation Commissioner or Excise and Taxation Officer incharge of the district”, the words, letters and signs “Assistant Commissioner of State Taxes and Excise (GST/Allied Taxes) of the concerned jurisdiction” shall be substituted.

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## STATEMENT OF OBJECTS AND REASONS

Restructuring of the State Taxes and Excise Department has been carried out by the Government vide notifications No. EXN-B(1)-1/2021 dated 19-01-2024, 29-01-2024 and 29-08-2024 into two wings viz. Excise Wing and GST Wing.

Consequent upon the restructuring of the Department, the newly formed GST/Allied Taxes wing has three tier structure (Headquarters-GST Zone-GST Circle) instead of old four tier structure (Headquarters-Zone-District-Circle). As a result of it, the post of District in-Charge no longer exists in GST Wing/Allied Tax wing structure, hence amendments in the Act are required in order to align with the restructuring of the Department.

This Bill seeks to achieve the aforesaid objectives.

(SUKHVINDER SINGH SUKHU)  
*Chief Minister.*

DHARAMSHALA:

THE....., 2024.

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## FINANCIAL MEMORANDUM

—Nil—

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## MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

**THE HIMACHAL PRADESH PASSENGERS AND GOODS TAXATION  
(AMENDMENT) BILL, 2024**

A

BILL

*further to amend the Himachal Pradesh Passengers and Goods Taxation Act, 1955 (Act No. 15 of 1955).*

**(SUKHVINDER SINGH SUKHU)**  
*Chief Minister.*

**(SHARAD KUMAR LAGWAL)**  
*Secretary (Law).*

DHARAMSHALA:

THE....., 2024.

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 19 दिसम्बर, 2024

संख्या वि०स०-विधायन-विधेयक/1-99/2024.—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम-140 के अन्तर्गत हिमाचल प्रदेश मूल्य परिवर्धित कर (संशोधन) विधेयक, 2024 (2024 का विधेयक संख्यांक 38) जो आज दिनांक 19 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित/—  
सचिव,  
हि० प्र० विधान सभा।

## हिमाचल प्रदेश मूल्य परिवर्धित कर (संशोधन) विधेयक, 2024

## खण्डों का क्रम

खण्ड:

1. संक्षिप्त नाम।
2. धारा 21 का संशोधन।
3. धारा 34 का संशोधन।
4. धारा 45 का संशोधन।
5. धारा 51 का संशोधन।
6. धारा 56 का संशोधन।

2024 का विधेयक संख्यांक 38.

## हिमाचल प्रदेश मूल्य परिवर्धित कर (संशोधन) विधेयक, 2024

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश मूल्य परिवर्धित कर अधिनियम, 2005 (2005 का अधिनियम संख्यांक 12) का और संशोधन करने के लिए विधेयक।

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

**1. संक्षिप्त नाम.**—इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश मूल्य परिवर्धित कर (संशोधन) अधिनियम, 2024 है।

**2. धारा 21 का संशोधन.**—हिमाचल प्रदेश मूल्य परिवर्धित कर अधिनियम, 2005 (जिसे इसमें इसके पश्चात् “मूल अधिनियम” कहा गया है) की धारा 21 की उप-धारा (8) के परन्तुक के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

“परन्तु निर्धारण प्राधिकारी, सम्बद्ध जोन के संयुक्त राज्य कर एवं आबकारी आयुक्त (करदाता सेवा, प्रवर्तन और सहबद्ध कर) के पूर्व अनुमोदन से, ऐसे संदाय की तारीख को बढ़ा सकेगा किन्तु नब्बे दिन से अधिक नहीं, या पर्याप्त प्रतिभूति या बैंक गारन्टी के विरुद्ध तीन से अनधिक मासिक किस्तों द्वारा संदाय अनुज्ञात कर सकेगा।”।

**3. धारा 34 का संशोधन.**—मूल अधिनियम की धारा 34 की उपधारा (6) के परन्तुक के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

“परन्तु जहां किसी माल को निरुद्ध किया जाता है, वहां माल निरुद्ध करने वाले अधिकारी द्वारा, सम्बद्ध जोन के संयुक्त राज्य कर एवं आबकारी आयुक्त (करदाता सेवा, प्रवर्तन और सहबद्ध कर) को तुरन्त और किसी भी दशा में माल निरुद्ध करने के चौबीस घण्टे के भीतर, रिपोर्ट की जाएगी, जब

कभी माल को चौबीस घण्टे से अधिक की किसी अवधि के लिए निरुद्ध करना अपेक्षित हो तो इसके पश्चात्कथित की अनुज्ञा मांगी जाएगी और यदि पश्चात्कथित से कोई प्रतिकूल सूचना प्राप्त नहीं होती है, तो पहला यह धारणा कर सकेगा कि उसके प्रस्ताव को स्वीकार कर लिया गया है।”।

**4. धारा 45 का संशोधन.—**मूल अधिनियम की धारा 45 में,—

(i) उप-धारा (1) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

“(1) इस अधिनियम या तदधीन बनाए गए नियमों के अधीन पारित प्रत्येक मूल आदेश से, अपील निम्नलिखित को होगी:—

(क) यदि आदेश किसी निर्धारण अधिकारी द्वारा या चैक पोस्ट या बैरिअर के भारसाधक अधिकारी द्वारा अथवा किसी अन्य अधिकारी द्वारा, जो राज्य कर एवं आबकारी अधिकारी की पंक्ति से नीचे का न हो, द्वारा किया जाता है, तो संयुक्त राज्य कर एवं आबकारी आयुक्त (करदाता सेवा, प्रवर्तन और सहबद्ध कर) को;

(ख) यदि आदेश संयुक्त राज्य कर एवं आबकारी आयुक्त द्वारा किया जाता है, तो आयुक्त या राज्य मुख्यालय में तैनात अतिरिक्त राज्य कर एवं आबकारी आयुक्त को;

(ग) यदि आदेश आयुक्त या आयुक्त की शक्तियों का प्रयोग करने वाले राज्य मुख्यालय में तैनात अतिरिक्त राज्य कर एवं आबकारी आयुक्त द्वारा किया जाता है तो अधिकरण को।” और

(ii) उप-धारा (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

“(2) राज्य मुख्यालय में तैनात संयुक्त राज्य कर एवं आबकारी आयुक्त (करदाता सेवा, प्रवर्तन और सहबद्ध कर) या अतिरिक्त राज्य कर एवं आबकारी आयुक्त या आयुक्त द्वारा या किसी अधिकारी, जिस पर आयुक्त की शक्तियां प्रदत्त की गई हैं, द्वारा अपील में पारित आदेश, आगे अधिकरण को अपीलीय होगा।”।

**5. धारा 51 का संशोधन.—**मूल अधिनियम की धारा 51 की उप-धारा (1) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :—

“(1) आयुक्त या सम्बद्ध वृत्त का कोई अधिकारी, जो सहायक आयुक्त (माल और सेवा कर और सहबद्ध कर) से नीचे की पंक्ति का न हो, धारा 50 या इस अधिनियम के अधीन बनाए गए किसी नियम के अधीन दण्डनीय किसी अपराध के लिए कार्यवाहियां संस्थित करने से या तो पूर्व या पश्चात्, ऐसे अपराध के अभियुक्त किसी व्यक्ति से, अपराध के शमन स्वरूप कर की रकम के दो गुणा के बराबर धन राशि स्वीकार कर सकेगा, जो विक्रयों या क्रयों के आवर्त पर, जिससे कि अपराध सम्बन्धित हो, संदेय होती, जो भी अधिकतर हो।”।

**6. धारा 56 का संशोधन.—**मूल अधिनियम की धारा 56 की उपधारा (3) के खण्ड (ज) के पश्चात् परन्तु के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

“परन्तु खण्ड (क), (च) और (छ) में उल्लिखित सूचना सम्बद्ध जोन के संयुक्त राज्य कर एवं आबकारी आयुक्त (करदाता सेवा, प्रवर्तन और सहबद्ध कर) द्वारा तभी प्रकट किए जाने के लिए अनुज्ञात की जा सकेगी, जब इस निमित्त किए गए आवेदन की छानबीन के पश्चात्, जैसी वह आवश्यक समझे, उसका समाधान हो जाता है कि प्रकटीकरण इस उप-धारा के अधीन अनुज्ञेय है।”।

**उद्देश्यों और कारणों का कथन**

राज्य कर एवं आबकारी विभाग का पुनर्गठन सरकार द्वारा अधिसूचना संख्या ई.-एक्स.-एन.-बी(1)-1/2021 तारीख 19-01-2024 और समसंख्यांक अधिसूचना तारीख 29-01-2024 और 29-8-2024 द्वारा दो खण्डों अर्थात् आबकारी खण्ड और माल और सेवा कर खण्ड में किया गया है।

अतः विभाग के पुनर्गठन परिणामस्वरूप, अब नवगठित (माल और सेवा कर/सहबद्ध कर खण्ड में पुरानी चार स्तरीय संरचना (मुख्यालय-जोन-जिला-वृत्त) के स्थान पर तीन स्तरीय संरचना (मुख्यालय-माल और सेवा कर जोन-माल और सेवा कर वृत्त है। इसके परिणामस्वरूप, (माल और सेवा कर खण्ड/सहबद्ध कर खण्ड संरचना में जिला प्रभारी का पद अब अस्तित्व में नहीं है, इसलिए विभाग के पुनर्गठन के साथ संरेखित करने के लिए अधिनियम में संशोधन करना अपेक्षित है।

यह विधेयक उपरोक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंदर सिंह सुक्खू)  
मुख्य मन्त्री।

धर्मशाला।

तारीख:.....2024

वितीय ज्ञापन

—शून्य—

प्रत्यायोजित विधान सम्बन्धी ज्ञापन

—शून्य—

**हिमाचल प्रदेश मूल्य परिवर्धित कर (संशोधन) विधेयक, 2024**

हिमाचल प्रदेश मूल्य परिवर्धित कर अधिनियम, 2005 (2005 का अधिनियम संख्यांक 12) का और संशोधन करने के लिए विधेयक।

(सुखविंदर सिंह सुक्खू)  
मुख्य मन्त्री।

(शरद कुमार लगवाल)  
सचिव (विधि)।

धर्मशाला:

तारीख:....., 2024

Bill No. 38 of 2024.

**THE HIMACHAL PRADESH VALUE ADDED TAX (AMENDMENT)  
BILL, 2024**

## ARRANGEMENT OF CLAUSES

*Clauses:*

1. Short title.
2. Amendment of section 21.
3. Amendment of section 34.
4. Amendment of section 45.
5. Amendment of section 51.
6. Amendment of section 56.

Bill No. 38 of 2024.

**THE HIMACHAL PRADESH VALUE ADDED TAX (AMENDMENT) BILL, 2024**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Value Added Tax Act, 2005 (Act No. 12 of 2005).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Himachal Pradesh Value Added Tax (Amendment) Act, 2024.

**2. Amendment of section 21.**—In the Himachal Pradesh Value Added Tax Act, 2005 (hereinafter referred to as the “principal Act”), in section 21, in sub-section 8, for the proviso, the following shall be substituted, namely:—

“Provided that the Assessing Authority may, with the prior approval of the Joint Commissioner, State Taxes and Excise (Taxpayer Services, Enforcement and Allied Taxes) of the concerned Zone, extend the date of such payment, but not more than ninety days, or allow payment by monthly installments not exceeding three, against an adequate security or a bank guarantee.”.

**3. Amendment of section 34.**—In section 34 of the principal Act, in sub-section (6), for the proviso, the following shall be substituted, namely:—

“Provided that where any goods are detained a report shall be made immediately and in any case within twenty four hours of the detention of the goods by the officer detaining the goods to the Joint Commissioner, State Taxes and Excise (Taxpayer Services, Enforcement and Allied Taxes) of the concerned Zone, seeking the later's permission for the detention of the goods for a period exceeding twenty-four hours, as and when so required and if no intimation to the contrary is received from the later the former may assume that his proposal has been accepted.”.

**4. Amendment of section 45.**—In section 45 of the principal Act,—

(i) for sub-section (1), the following shall be substituted, namely:—

“(1) An appeal from every original order passed under this Act or rules made thereunder shall lie—

- (a) if the order is made by an Assessing Authority or by an Officer-in-Charge of the check post or barrier or any other officer not below the rank of the State Taxes and Excise Officer to the Joint Commissioner, State Taxes and Excise (Taxpayer Services, Enforcement and Allied Taxes);
- (b) if the order is made by the Joint Commissioner, State Taxes and Excise to the Commissioner or the Additional Commissioner, State Taxes and Excise, posted at the State Headquarters;
- (c) if the order is made by the Commissioner or the Additional Commissioner, State Taxes and Excise posted at State Headquarter, exercising the powers of the Commissioner, to the Tribunal.”; and

(ii) for sub-section (2), the following shall be substituted, namely:—

“(2) An order passed in appeal by a Joint Commissioner, State Taxes and Excise (Taxpayer Services, Enforcement and Allied Taxes) or by the Additional Commissioner, State Taxes and Excise posted at the State Headquarters or by the Commissioner or any officer, on whom the powers of the Commissioner are conferred, shall be further appealable to the Tribunal.”.

**5. Amendment of section 51.**—In section 51 of the principal Act, for sub-section(1), the following shall be substituted, namely:—

“(1) The Commissioner or any other officer not below the rank of Assistant Commissioner (GST and Allied Taxes) of the concerned circle may, either before or after the institution of proceedings for any offence punishable under section 50 or under any rule made under this Act, accept from any person accused of such offence by way of composition of offence a sum of money equal to double the amount of tax which would have been payable on the turnover of sales or purchases to which the said offence relates, whichever is greater.”.

**6. Amendment of section 56.**—In section 56 of the principal Act, in sub-section (3), for the proviso after clause (j), the following shall be substituted, namely:—

“Provided that the information mentioned in clauses (a), (f) and (g) may be permitted to be disclosed by the Joint Commissioner, State Taxes and Excise (Taxpayer Services,

Enforcement and Allied Taxes) of the concerned Zone only when he is satisfied, after scrutiny of the request made in this behalf and after such enquiries as he considers necessary, that the disclosure is admissible under this sub-section.”.

### STATEMENT OF OBJECTS AND REASONS

Restructuring of the State Taxes and Excise Department has been carried out by the Government vide notifications No. EXN-B(1)-1/2021 dated 19-01-2024, of even number dated 29-01-2024 and dated 29-08-2024 into two wings viz. Excise Wing and GST Wing.

Consequent upon the restructuring of the Department now, the newly formed GST/Allied Taxes Wing has three tier structure (Headquarters-GST Zone-GST Circle) instead of old four tier structure (Headquarters-Zone-District-Circle). As a result of it the post of District-in-Charge no longer exists in GST Wing/Allied Tax wing structure, hence, amendments in the Act are required in order to align with the restructuring of the Department.

This Bill seeks to achieve the aforesaid objectives.

(SUKHVINDER SINGH SUKHU)  
*Chief Minister.*

DHARAMSHALA:  
THE....., 2024.

### FINANCIAL MEMORANDUM

—Nil—

### MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

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**THE HIMACHAL PRADESH VALUE ADDED TAX (AMENDMENT) BILL, 2024**

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A

BILL

*further to amend the Himachal Pradesh Value Added Tax Act, 2005 (Act No. 12 of 2005).***(SUKHVINDER SINGH SUKHU)***Chief Minister.*

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**(SHARAD KUMAR LAGWAL)***Secretary (Law).*

DHARAMSHALA:

THE....., 2024.

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**हिमाचल प्रदेश विधान सभा सचिवालय****अधिसूचना**

दिनांक, 19 दिसम्बर, 2024

**संख्या वि०स०-विधायन-विधेयक/1-100/2024.**—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम-140 के अन्तर्गत हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर कराधान संशोधन विधेयक, 2024 (2024 का विधेयक संख्यांक 37) जो आज दिनांक 19 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित/—

सचिव,

हि० प्र० विधान सभा।

हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान संशोधन  
विधेयक, 2024

खण्डों का क्रम

खण्ड:

- संक्षिप्त नाम।
- धारा 4—क का संशोधन।

2024 का विधेयक संख्यांक 37.

हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान संशोधन विधेयक, 2024

(विधान सभा में पुरः स्थापित रूप में)

हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान अधिनियम, 1999 (1999 का अधिनियम संख्यांक 16) का और संशोधन करने के लिए विधेयक।

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. **संक्षिप्त नाम.**—इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान संशोधन अधिनियम, 2024 है।

2. **धारा 4—क का संशोधन.**—हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान अधिनियम, 1999 की धारा 4—क में,—

- उप-धारा (1) में, “सहायक आबकारी एवं कराधान आयुक्त या जिला के प्रभारी आबकारी एवं कराधान अधिकारी” शब्दों के स्थान पर “सम्बद्ध अधिकारिता का सहायक राज्य कर एवं कराधान आयुक्त (माल और सेवा कर/सहबद्ध कर)” शब्द और कोष्ठक रखे जाएंगे।
- उप-धारा (3—क) में, “जिले के प्रभारी सहायक आबकारी एवं कराधान अधिकारी” शब्दों के स्थान पर “सम्बद्ध अधिकारिता का सहायक राज्य कर एवं कराधान आयुक्त (माल और सेवा कर/सहबद्ध कर)” शब्द और कोष्ठक रखे जाएंगे।

**उद्देश्यों और कारणों का कथन**

राज्य कर एवं आबकारी विभाग का पुनर्गठन सरकार द्वारा अधिसूचना संख्या: ई० एक्स० एन०-बी (1)-1/2021, तारीख 19-01-2024, समसंख्यक अधिसूचना तारीख 29-01-2024 तथा 29-08-2024 द्वारा दो खंडों में अर्थात् आबकारी खण्ड और माल और सेवा कर खण्ड में किया गया है।

अतः विभाग के पुनर्गठन के परिणामस्वरूप, अब नवगठित माल और सेवा कर/सम्बद्ध कर खंड में पुरानी चार स्तरीय संरचना (मुख्यालय-जोन-जिला-वृत्त) के स्थान पर तीन स्तरीय संरचना (मुख्यालय-माल और सेवा कर जोन-माल और सेवा कर वृत्त) है। इसके परिणामस्वरूप, माल और सेवा कर खंड/सम्बद्ध कर खंड संरचना में जिला प्रभारी का पद अब अस्तित्व में नहीं है, इसलिए विभाग के पुनर्गठन के साथ संरेखित करने के लिए अधिनियम में संशोधन करना अपेक्षित है।

यह विधेयक उपरोक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंदर सिंह सुक्खू)  
मुख्य मंत्री।

धर्मशाला:

तारीख ....., 2024.

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**वित्तीय ज्ञापन**

—शून्य—

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**प्रत्यायोजित विधान सम्बन्धी ज्ञापन**

—शून्य—

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**हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान संशोधन  
विधेयक, 2024**

हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान अधिनियम, 1999 (1999 का अधिनियम संख्यांक 16) का और संशोधन करने के लिए विधेयक।

(सुखविंदर सिंह सुक्खू)  
मुख्य मंत्री।

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(षरद कुमार लगवाल)

सचिव (विधि)।

धर्मशाला:

तारीख:....., 2024.

*AUTHORITATIVE ENGLISH TEXT*

**Bill No. 37 of 2024.**

**THE HIMACHAL PRADESH TAXATION (ON CERTAIN GOODS CARRIED BY ROAD) AMENDMENT BILL, 2024**

**ARRANGEMENT OF CLAUSES**

*Clauses:*

1. Short title .
2. Amendment of section 4-A.

**Bill No. 37 of 2024.**

**THE HIMACHAL PRADESH TAXATION (ON CERTAIN GOODS CARRIED BY ROAD) AMENDMENT BILL, 2024**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Taxation (on Certain Goods Carried by Road) Act, 1999 (Act No. 16 of 1999).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Himachal Pradesh Taxation (on Certain Goods Carried by Road) Amendment Act, 2024.

**2. Amendment of section 4-A.**—In section 4-A of the Himachal Pradesh Taxation (on Certain Goods Carried by Road) Act, 1999,—

- (i) in sub-section (1), for the words “Assistant Excise and Taxation Commissioner or Excise and Taxation Officer Incharge of the District”, the words, letters and signs “Assistant Commissioner of State Taxes and Excise (GST/Allied Taxes) of the concerned jurisdiction” shall be substituted; and

- (ii) in sub-section (3-a), for the words “Assistant Excise and Taxation Officer Incharge of the District”, the words, letters and signs “Assistant Commissioner of State Taxes and Excise (GST/Allied Taxes) of the concerned jurisdiction” shall be substituted.

### STATEMENT OF OBJECTS AND REASONS

Restructuring of the State Taxes and Excise Department has been carried out by the Government vide notifications No. EXN-B(1)-1/2021 dated 19-01-2024, 29-01-2024 and 29-08-2024 into two wings viz. Excise Wing and GST Wing.

Consequent upon the restructuring of the Department, the newly formed GST/Allied Taxes wing has three tier structure (Headquarters-GST Zone-GST Circle) instead of old four tier structure (Headquarters-Zone-District-Circle). As a result of it, the post of District-in-Charge no longer exists in GST Wing/Allied Tax Wing structure, hence amendments in the Act are required in order to align with the restructuring of the Department.

This Bill seeks to achieve the aforesaid objectives.

(SUKHVINDER SINGH SUKHU)  
*Chief Minister.*

DHARAMSHALA:

THE....., 2024.

### FINANCIAL MEMORANDUM

—Nil—

### MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

**THE HIMACHAL PRADESH TAXATION (ON CERTAIN GOODS CARRIED BY ROAD) AMENDMENT BILL, 2024**

A

BILL

*further to amend the Himachal Pradesh Taxation (On certain Goods Carried by Road) Act, 1999 (Act No. 16 of 1999).*

**(SUKHVINDER SINGH SUKHU)**  
*Chief Minister.*

**(SHARAD KUMAR LAGWAL)**  
*Secretary (Law).*

DHARAMSHALA:

THE....., 2024.

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Shimla, the 9th December, 2024*

**No. HHC/Estt. 3(643)/2009.**—03 days commuted leave on and with effect from 26-11-2024 to 28-11-2024, is hereby sanctioned, *ex-post-facto*, in favour of Shri Om Prakash Negi, Assistant Registrar of this Registry.

Certified that Shri Om Prakash Negi has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Om Prakash Negi would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-  
*Registrar General.*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001****NOTIFICATION***Shimla, the 17th December, 2024*

**No. HHC/GAZ/14-297/07-1.**—The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 15 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that **Sh. Rajeev Bali**, a member of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as District & Sessions Judge, Kangra at Dharamshala shall continue in service after attaining the age of 55 years till the next review at the age of 58 years.

By order,

Sd/-

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001****NOTIFICATION***Shimla, the 17th December, 2024*

**No. HHC/GAZ/14-267/2003-I.**—Sh. Partap Singh Thakur, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Additional District and Sessions Judge, CBI Court, Shimla shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 31-12-2024 (afternoon).

By order,

Sd/-

*Registrar General.*

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001****NOTIFICATION***Shimla, the 17th December, 2024*

**No. HHC/GAZ/14-297/07-I.**—The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 15 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that the following members of the H.P. Judicial Service in the Cadre of District Judges/Additional District Judges shall continue in service after attaining the age of 50 years till the next review at the age of 55 years:—

1. Shri Pankaj Sharma, Additional District & Sessions Judge, Rohru, H.P.
2. Sh. Rajinder Kumar, Additional District & Sessions Judge, Nurpur, H.P.
3. Sh. Arvind Kumar, Additional District & Sessions Judge- I, Mandi, H.P.

By order,

Sd/-

Registrar General.

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## HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

### NOTIFICATION

*Shimla, the 16th December, 2024*

**No. HHC/GAZ/14-99/80-III.**—The High Court of Himachal Pradesh, in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 12 of the Himachal Pradesh Judicial Service Rules, 2004, has been pleased to order the confirmation of following members of H.P. Judicial Service in the cadre of Civil Judges with immediate effect:—

S.No.	Name of the Judicial Officer
1.	Ms. Divya Sharma, Civil Judge-cum-JMFC, Dalhousie
2.	Ms. Sheetal Gupta, Civil Judge-cum-JMFC, Jubbal
3.	Ms. Ritu Sinha, Civil Judge-cum-JMFC, Rajgarh
4.	Ms. Sonia Gupta, Civil Judge-cum-JMFC, Bilaspur

By order,

Sd/-

Registrar General.

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## HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

### NOTIFICATION

*Shimla, the 16th December, 2024*

**No. HHC/GAZ/10-98/2021.**—The Hon'ble High Court of Himachal Pradesh in exercise of the powers vested in it under sub-section (2) and (3) of Section 9 of the Bhartiya Nagarik Suraksha Sanhita, 2023 (sub-sections (2) & (3) of Section 11 of the Code of Criminal Procedure) and all other powers enabling it in this behalf, has been pleased to appoint and confer the powers of Judicial Magistrate Second Class upon the following Judicial Officers, to be exercised by them, within the local limits of the Districts mentioned against their names, with effect from the assumption of charge:

S.No.	Name of the Judicial Officer	Designation and place of posting	District
1.	Ms. Jyoti Bhagchandani	Civil Judge-IV, Shimla	Shimla
2.	Ms. Paras Ahuja	Civil Judge-III, Una	Una
3.	Ms. Susmita Sharma	Civil Judge-V, Shimla	Shimla
4.	Sh. Vikash Thakur	Civil Judge-III, Mandi	Mandi
5.	Sh. Apurva Raj	Civil Judge-VI, Shimla	Shimla
6.	Ms. Himani	Civil Judge-III, Amb	Una
7.	Sh. Raghav Sharma	Civil Judge, Rohru	Shimla
8.	Ms. Ridhi Patrawal	Civil Judge-II, Sarkaghat	Mandi

The above named officers are further specifically empowered to authorize detention in Police custody in terms of the Section 187 and powers of a Magistrate of the 2 Class under Section 284 of the Bhartiya Nagarik Suraksha Sanhita 2023 (Section 167(2)(c) and Section 261 of the Code of Criminal Procedure), to try summarily any offence, which is punishable only with fine or with imprisonment, for a term not exceeding six months with or without fine and any abetment of or attempt to commit any such offence.

By order,

Sd/-

Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

### NOTIFICATION

*Shimla, the 16th December, 2024*

**No. HHC/GAZ/10-98/2021.**—The Hon'ble High Court of Himachal Pradesh, in exercise of the powers vested in it under Sections 11 and 12 of the Himachal Pradesh Courts Act, 1976, has been pleased to appoint and confer the powers of Civil Judge, upon the following Judicial Officers to be exercised by them in original Civil Suits, the value of which does not exceed Rs. 30 lakhs within the local limits of the District mentioned against their names *w.e.f.* the assumption of charge:

S.No.	Name of the Judicial Officer	Designation and Place of Posting	District
1.	Ms. Jyoti Bhagchandani	Civil Judge-IV, Shimla	Shimla
2.	Ms. Paras Ahuja	Civil Judge-III, Una	Una
3.	Ms. Susmita Sharma	Civil Judge-V, Shimla	Shimla
4.	Sh. Vikash Thakur	Civil Judge-III, Mandi	Mandi
5.	Sh. Apurva Raj	Civil Judge-VI, Shimla	Shimla
6.	Ms. Himani	Civil Judge-III, Amb	Una
7.	Sh. Raghav Sharma	Civil Judge, Rohru	Shimla
8.	Ms. Ridhi Patrawal	Civil Judge-II, Sarkaghat	Mandi

By order,

Sd/-

Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

## NOTIFICATION

*Shimla, the 16th December, 2024*

**No. HHC/Admn.6 (23)/74-XVI.**—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Additional District and Sessions Judge. Sirmaur at Nahan as Drawing and Disbursing Officer in respect of the Court of Additional District & Sessions Judge, Fast Track Special Court (Rape/POCSO), Sirmaur at Nahan and also the Controlling Officer for the purpose of salary T.A. etc. in respect of establishment attached to the aforesaid Court with immediate effect till the posting of new Presiding Officer in the said Court.

By order,

Sd/-

Registrar General.

## ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : इन्द्राज जन्म तिथि

पेशी : 03-01-2025

श्रीमती सुदर्शना देवी पुत्री श्री गुप्ती राम, निवासी गांव चूड़था, डा0 नेरटी, तहसील शाहपुर, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनरावलोकित, 1969 के तहत जन्म प्रमाण-पत्र लेने बारे प्रार्थना-पत्र।

उपरोक्त मुकद्दमा बारे प्रार्थिया ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसका जन्म दिनांक 13-05-1971 को गांव चूड़था, ग्राम पंचायत नेरटी, तहसील शाहपुर में हुआ है लेकिन अज्ञानतावश इसका इन्द्राज ग्राम पंचायत नेरटी के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थिया उक्त जन्म तिथि को दर्ज करवाना चाहती है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त जन्म तिथि ग्राम पंचायत नेरटी के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असातन या वकालतन इस अदालत में दिनांक 03-01-2025 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक ..... को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—

कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

**ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि0प्र0)**

मुकद्दमा : इन्द्राज जन्म तिथि

पेशी : 03-01-2025

श्रीमती सुकन्या देवी पुत्री श्री कन्हैया राम, निवासी गांव व डा0 भनाला, तहसील शाहपुर, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनरावलोकित, 1969 के तहत जन्म प्रमाण-पत्र लेने बारे प्रार्थना-पत्र।

उपरोक्त मुकद्दमा बारे प्रार्थिया ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसका जन्म दिनांक 15-01-1973 को गांव भनाला, ग्राम पंचायत भनाला, तहसील शाहपुर में हुआ है लेकिन अज्ञानतावश इसका इन्द्राज ग्राम पंचायत भनाला के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थिया उक्त जन्म तिथि को दर्ज करवाना चाहती है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त जन्म तिथि ग्राम पंचायत भनाला के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 03-01-2025 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक ..... को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

**ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि0प्र0)**

मुकद्दमा : नाम दुरुस्ती

पेशी : 09-01-2025

श्री जनमेज सिंह पुत्र श्री रूमी, निवासी गांव मनोह, मौजा रेहलू, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

आम जनता

विषय.—दुरुस्ती नाम हि0 प्र0 रा0 अधिनियम की जेर धारा 37 (1) के तहत महाल मनोह में नाम दुरुस्ती बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसका सही नाम जनमेज सिंह पुत्र रूमी है जबकि महाल मनोह के राजस्व अभिलेख में उक्त नाम जनमेज कुमार पुत्र रूमी दर्ज है जोकि गलत इन्द्राज हुआ है। प्रार्थी उक्त नाम को दुरुस्त करवाकर महाल मनोह में जनमेज कुमार उर्फ जनमेज सिंह पुत्र रूमी करवाना चाहता है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में उपरोक्त नाम की दुरुस्ती बारे किसी को कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09-01-2025 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक ..... को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)

मिसल नं० : 09/2024

तिथि मरजुआ : 02-12-2024

राजेश कुमार पुत्र स्व० श्री टशी राम, गांव खंगसर, डा० कोलोंग, तहसील लाहौल, जिला लाहौल एवं स्पीति ..... प्रार्थी।

बनाम

आम जनता

..... प्रत्यार्थी।

विषय.— राजस्व अभिलेख में नाम की दुरुस्ती बारे।

राजेश कुमार पुत्र स्व० श्री टशी राम, गांव खंगसर, डा० कोलोंग, तहसील लाहौल, जिला लाहौल एवं स्पीति (हि० प्र०) ने एक आवेदन-पत्र शपथ-पत्र सहित (बराये नाम दुरुस्ती) इस कार्यालय में प्रस्तुत किया है। जिसमें आवेदक राजेश कुमार ने निवेदन किया है कि मेरे पिता का नाम परिवार रजिस्टर नकल, आधार कार्ड, मृत्यु प्रमाण-पत्र में टशी राम पुत्र नोरबू राम दर्ज है परन्तु राजस्व अभिलेख पटवार वृत्त कोलोंग के मोहाल खंगसर में टशी रिगजिन पुत्र नोरबू राम दर्ज है। मुताबिक प्रार्थी दोनो नाम एक ही व्यक्ति यानी मेरे पिता के हैं। महोदय प्रार्थी अब राजस्व अभिलेख पटवार वृत्त कोलोंग के मोहाल खंगसर में अपने पिता का नाम दुरुस्त कर टशी रिगजिन पुत्र नोरबू राम स्थान पर टशी राम उर्फ टशी रिगजिन पुत्र नोरबू राम दर्ज करवाना चाहता है।

अतः इस नोटिस द्वारा आम जनता एवं सम्बन्धित रिश्तेदारों व आम जनता को सूचित किया जाता है कि यदि किसी को भू-राजस्व अभिलेख पटवार वृत्त कोलोंग मोहाल खंगसर में प्रार्थी के पिता के नाम को दुरुस्त कर टशी रिगजिन पुत्र नोरबू राम के स्थान पर टशी राम उर्फ टशी रिगजिन पुत्र नोरबू राम दर्ज करने में कोई उजर व एतराज हो तो वह इस अदालत में दिनांक 05-01-2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है। अन्यथा मुताबिक प्रस्तुत दस्तावेजों के आधार पर भू-राजस्व अभिलेख पटवार वृत्त कोलोंग मोहाल खंगसर में प्रार्थी के पिता के नाम को दुरुस्त कर टशी रिगजिन पुत्र नोरबू राम स्थान पर टशी राम उर्फ टशी रिगजिन पुत्र नोरबू राम दर्ज करने के आदेश पारित कर दिया जाएगा।

आज दिनांक 05-12-2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी, तहसील लाहौल,  
जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।

**ब अदालत कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)**

मिसल नं0 : 07 / 2024

तिथि मरजुआ : 04-12-2024

ग्यूरमेद पुत्र श्री पलजोर, गांव लपचंग, डा0 प्यूकर, तहसील लाहौल, जिला लाहौल एवं स्पीति।

... प्रार्थी।

बनाम

आम जनता

... प्रत्यार्थी।

विषय.— अधीन धारा 13(3) जन्म/मृत्यु पंजीकरण बारे।

ग्यूरमेद पुत्र श्री पलजोर, गांव लपचंग, डा0 प्यूकर, तहसील लाहौल, जिला लाहौल एवं स्पीति (हि0 प्र0) ने एक आवेदन मय शपथ-पत्र सहित (बराये जन्म तिथि पंजीकरण) District Registrar (D&B)-cum-Chief Medical Officer, District L&S at Keylong के कार्यालय पत्र संख्या HFW-LSP/ST (B&D) 2024/-3365-66 DATED 26-11-2024 के माध्यम इस कार्यालय को प्राप्त हुआ है। जिसमें आवेदक ग्यूरमेद ने शपथ-पत्र सहित निवेदन किया है कि मेरा जन्म दिनांक 10-06-1970 को घर पर हुआ है और यही मेरी असली जन्म तिथि है। मेरे पास मेरे जन्म से जुड़ा कोई भी दस्तावेज नहीं है।

अतः इस नोटिस द्वारा आम जनता एवं सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को आवेदक ग्यूरमेद पुत्र पलजोर, गांव लपचंग, डा0 प्यूकर की जन्म तिथि 10-06-1970 ग्राम पंचायत बरबोग, तहसील लाहौल, जिला लाहौल स्पीति के जन्म रजिस्टर में दर्ज करने में कोई उजर/एतराज हो तो वह इस अदालत में दिनांक 05-01-2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है। अन्यथा मुताबिक रिपोर्ट पंजीयन जन्म एवं मृत्यु एवं जिला मुख्य चिकित्सा अधिकारी जिला लाहौल स्पीति के कार्यालय से प्राप्त दस्तावेजों व संलग्न शपथपत्रों के आधार पर आवेदक ग्यूरमेद पुत्र पलजोर, गांव लपचंग, डा0 प्यूकर की जन्म तिथि 10-06-1970 ग्राम पंचायत बरबोग, तहसील लाहौल, जिला लाहौल स्पीति में दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 05-12-2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी, तहसील लाहौल,  
जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।**ब अदालत कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)**

मिसल नं0 : 08 / 2024

तिथि मरजुआ : 04-12-2024

राजू पुत्र श्री किशन, गांव स्टिंगरी, डा0 यूरनाथ, तहसील लाहौल, जिला लाहौल एवं स्पीति।

... प्रार्थी।

बनाम

आम जनता

... प्रत्यार्थी।

विषय.— अधीन धारा 13(3) जन्म/मृत्यु पंजीकरण बारे।

राजू पुत्र श्री किशन, निवासी गांव पखारे, डा0 अरुघात, जिला गोरखा नेपाल हालपता गांव स्टिंगरी, डा0 यूरनाथ, तहसील लाहौल, जिला लाहौल एवं स्पीति ने एक आवेदन शपथ-पत्र सहित (बराये जन्म तिथि पंजीकरण) District Registrar (D&B)-cum-Chief Medical Officer, District L&S at Keylong के कार्यालय पत्र संख्या HFW-LSP/ST (B&D) 2024/-3316-17 DATED 22-11-2024 के माध्यम इस कार्यालय को प्राप्त हुआ है। जिसमे आवेदक राजू ने शपथ-पत्र सहित निवेदन किया है कि मेरे बेटे (शिवा) जन्म दिनांक 21-03-2011 को घर पर हुआ है और यही मेरे बेटे की असली जन्म तिथि है। मेरे पास जन्म से जुड़ा कोई भी दस्तावेज नहीं है।

अतः इस नोटिस द्वारा आम जनता एवं सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को आवेदक राजू पुत्र श्री किशन, निवासी गांव पखारे, डा0 अरुघात, जिला गोरखा नेपाल हालपता गांव स्टिंगरी, डा0 यूरनाथ, तहसील लाहौल, जिला लाहौल एवं स्पीति के बेटे की जन्म तिथि 21-03-2011 ग्राम पंचायत यूरनाथ, तहसील लाहौल, जिला लाहौल एवं स्पीति के जन्म रजिस्टर में दर्ज करने में कोई उजर/एतराज हो तो वह इस अदालत में दिनांक 05-01-2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है। अन्यथा मुताबिक रिपोर्ट पंजीयन जन्म एवं मृत्यु एवं जिला मुख्य चिकित्सा अधिकारी जिला लाहौल स्पीति के कार्यालय से प्राप्त दस्तावेजों व संलग्न शपथपत्रों के आधार पर आवेदक राजू पुत्र श्री किशन, निवासी गांव पखारे, डा0 अरुघात, जिला गोरखा नेपाल हालपता गांव स्टिंगरी, डा0 यूरनाथ, तहसील लाहौल, जिला लाहौल एवं स्पीति के बेटे (शिवा) की जन्म तिथि 21-03-2011 ग्राम पंचायत यूरनाथ, तहसील लाहौल, जिला लाहौल स्पीति में दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 05-12-2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी, तहसील लाहौल,  
जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।

**ब अदालत श्री मदन लाल, नायब तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,  
जिला शिमला, हिमाचल प्रदेश**

शिवानी पुत्री स्व0 श्री रमेश चन्द, निवासी शोली, डा0 शोली, तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश।

प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

उनवान मुकद्दमा.—प्रार्थना-पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत मझोली टिपर के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

शिवानी पुत्री स्व0 श्री रमेश चन्द, निवासी शोली, डा0 शोली, तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में एक दरखास्त पेश कर गुजारिश की है कि प्रार्थिया की जन्म तिथि 06-07-2003 व नाम शिवानी ग्राम पंचायत शोली में दर्ज है। इसलिए मैं ग्राम पंचायत शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि 06-07-2003 व नाम शिवानी पंजीकृत करना चाहती है। आवेदिका ने शपथ पत्र, नकल परिवार ग्राम पंचायत प्रस्तुत कर अनुरोध किया है कि मेरी जन्म तिथि व नाम को सम्बन्धित ग्राम शोली रिकॉर्ड में पंजीकरण किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण के सम्बन्धित ग्राम शोली के रिकॉर्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 08-01-2025 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करें अन्यथा उजर/एतराज पेश न होने की सूरत में यह समझा जाएगा कि उक्त जन्म के पंजीकरण बारे किसी को कोई एतराज नहीं है तथा सम्बन्धित सचिव, ग्राम पंचायत शोली को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-12-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार/कार्यकारी दण्डाधिकारी,  
तहसील ननखरी, जिला शिमला (हि0प्र0)।

ब अदालत श्री मदन लाल, नायब तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,  
जिला शिमला, हिमाचल प्रदेश

पवन कुमार पुत्र श्री कौल राम, निवासी कन्द्रेडी, डा0 सूरड, तहसील ननखरी, जिला शिमला,  
हिमाचल प्रदेश। प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत मझोली टिपर के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

पवन कुमार पुत्र श्री कौल राम, निवासी कन्द्रेडी, डा0 सूरड, तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में एक दरखास्त पेश कर गुजारिश की है कि प्रार्थी के बेटे की जन्म तिथि 22-08-2008 व नाम सुमित कनैन ग्राम पंचायत मझोली टिपर में दर्ज है। इसलिए मैं अपने बेटे की ग्राम पंचायत मझोली टिपर के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि 22-08-2008 व नाम सुमित कनैन पंजीकृत करना चाहता हूं। आवेदक ने शपथ पत्र, नकल परिवार ग्राम पंचायत प्रस्तुत कर अनुरोध किया है कि मेरे बेटे की जन्म तिथि व नाम को सम्बन्धित ग्राम मझोली टिपर रिकॉर्ड में पंजीकरण किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण के सम्बन्धित ग्राम मझोली टिपर के रिकॉर्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 08-01-2025 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करें अन्यथा उजर/एतराज पेश न होने की सूरत में यह समझा जाएगा कि उक्त जन्म के पंजीकरण बारे किसी को कोई एतराज नहीं है तथा सम्बन्धित सचिव, ग्राम पंचायत मझोली टिपर को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-12-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार/कार्यकारी दण्डाधिकारी,  
तहसील ननखरी, जिला शिमला (हि0प्र0)।

ब अदालत नायब तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,  
जिला शिमला, हिमाचल प्रदेश

अनुपमा देवी पत्नी श्री भगत सिंह, निवासी लौहटी, डा0 शोली, तहसील ननखरी, जिला शिमला,  
हिमाचल प्रदेश। प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम  
पंचायत शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

अनुपमा देवी पत्नी श्री भगत सिंह, निवासी लौहटी, डा0 शोली, तहसील ननखरी, जिला शिमला,  
हिमाचल प्रदेश ने इस अदालत में एक दरखास्त पेश कर गुजारिश की है कि प्रार्थिया कि बेटी की जन्म तिथि  
20-07-2009 व नाम अक्षरा चौहान ग्राम पंचायत शोली में दर्ज है। इसलिए मैं अपनी बेटी का ग्राम पंचायत  
शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि 20-07-2009 व नाम अक्षरा चौहान पंजीकृत करना  
चाहती है। आवेदिका ने शपथ पत्र, नकल परिवार ग्राम पंचायत प्रस्तुत कर अनुरोध किया है कि मेरी बेटी की  
जन्म तिथि व नाम को सम्बन्धित ग्राम शोली रिकॉर्ड में पंजीकरण किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि  
किसी को उपरोक्त जन्म के पंजीकरण के सम्बन्धित ग्राम शोली के रिकॉर्ड में दर्ज करने बारा कोई एतराज हो  
तो दिनांक 09-01-2025 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक  
एतराज पेश करें अन्यथा उजर/एतराज पेश न होने की सूरत में यह समझा जाएगा कि उक्त जन्म के  
पंजीकरण बारे किसी को कोई एतराज नहीं है तथा सम्बन्धित सचिव, ग्राम पंचायत शोली को जन्म तिथि  
पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-12-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार/कार्यकारी दण्डाधिकारी,  
तहसील ननखरी, जिला शिमला (हि0प्र0)।

ब अदालत नायब तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,  
जिला शिमला, हिमाचल प्रदेश

शंकर दास पुत्र स्व0 श्री देवी सिंह, निवासी नोटी, डा0 शोली, तहसील ननखरी, जिला शिमला,  
हिमाचल प्रदेश। प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम  
पंचायत शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

शंकर दास पुत्र स्व० श्री देवी सिंह, निवासी नोटी, डा० शोली, तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में एक दरखास्त पेश कर गुजारिश की है कि प्रार्थी की जन्म तिथि 01-01-1964 व नाम शंकर दास ग्राम पंचायत शोली में दर्ज है। इसलिए मैं अपनी ग्राम पंचायत शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि 01-01-1964 व नाम शंकर दास पंजीकृत करना चाहता है। आवेदक ने शपथ पत्र, नकल परिवार ग्राम पंचायत प्रस्तुत कर अनुरोध किया है कि मेरी जन्म तिथि व नाम को सम्बन्धित ग्राम शोली रिकॉर्ड में पंजीकरण किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण के सम्बन्धित ग्राम शोली के रिकॉर्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 09-01-2025 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करें अन्यथा उजर/एतराज पेश न होने की सूरत में यह समझा जाएगा कि उक्त जन्म के पंजीकरण बारे किसी को कोई एतराज नहीं है तथा सम्बन्धित सचिव, ग्राम पंचायत शोली को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-12-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार/कार्यकारी दण्डाधिकारी,  
तहसील ननखरी, जिला शिमला (हि०प्र०)।

ब अदालत श्री मदन लाल, नायब तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,  
जिला शिमला, हिमाचल प्रदेश

हुकमा पत्नी रमेश कुमार, निवासी शाकला, डा० व तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश।  
प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत थाना—ननखरी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

हुकमा पत्नी रमेश कुमार, निवासी शाकला, डा० व तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में एक दरखास्त पेश कर गुजारिश की है कि प्रार्थिया की जन्म तिथि 01-01-1968 व नाम हुकमा ग्राम पंचायत थाना—ननखरी में दर्ज है। इसलिए मैं ग्राम पंचायत थाना—ननखरी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में अपनी जन्म तिथि 01-01-1968 व नाम हुकमा पंजीकृत करवाना चाहती हूं। आवेदिका ने शपथ पत्र, नकल परिवार ग्राम पंचायत थाना—ननखरी, फार्म नं० 10 प्रस्तुत कर अनुरोध किया है कि मेरी जन्म तिथि व नाम को सम्बन्धित ग्राम थाना—ननखरी रिकॉर्ड में पंजीकरण किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण के सम्बन्धित ग्राम पंचायत थाना—ननखरी के रिकॉर्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 09-01-2025 को सुबह 10.00 बजे असालतन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करें अन्यथा उजर/एतराज पेश न होने की सूरत में यह समझा जाएगा कि उक्त जन्म के पंजीकरण बारे किसी को कोई एतराज नहीं है तथा सम्बन्धित सचिव, ग्राम पंचायत थाना—ननखरी को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-12-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
नायब तहसीलदार / कार्यकारी दण्डाधिकारी,  
तहसील ननखरी, जिला शिमला (हि0प्र0)।

ब अदालत नायब तहसीलदार / कार्यकारी दण्डाधिकारी, तहसील ननखरी,  
जिला शिमला, हिमाचल प्रदेश

नेक राम पुत्र श्री लच्छी राम, निवासी गढासू, डा0 शोली, तहसील ननखरी, जिला शिमला, हि0 प्र0।  
प्रार्थी।

बनाम

आम जनता प्रत्यार्थी।

उनवान मुकद्दमा.—प्रार्थना—पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि पंजीकृत करने बारा।

नेक राम पुत्र श्री लच्छी राम, निवासी गढासू, डा0 शोली, तहसील ननखरी, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में एक दरखास्त पेश कर गुजारिश की है कि प्रार्थी की बेटी की जन्म तिथि 07-02-2009 व नाम रिधिमा ग्राम पंचायत शोली में दर्ज है। इसलिए मैं ग्राम पंचायत शोली के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म तिथि 07-02-2009 व नाम रिधिमा पंजीकृत करवाना चाहता हूं। आवेदक ने शपथ पत्र, नकल परिवार ग्राम पंचायत प्रस्तुत कर अनुरोध किया है कि मेरी बेटी की जन्म तिथि व नाम को सम्बन्धित ग्राम शोली रिकॉर्ड में पंजीकरण किया जावे।

अतः इस इशतहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म के पंजीकरण के सम्बन्धित ग्राम शोली के रिकॉर्ड में दर्ज करने बारा कोई एतराज हो तो दिनांक 09-01-2025 को सुबह 10.00 बजे असालतन / वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करें अन्यथा उजर / एतराज पेश न होने की सूरत में यह समझा जाएगा कि उक्त जन्म के पंजीकरण बारे किसी को कोई एतराज नहीं है तथा सम्बन्धित सचिव, ग्राम पंचायत शोली को जन्म तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-12-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
नायब तहसीलदार / कार्यकारी दण्डाधिकारी,  
तहसील ननखरी, जिला शिमला (हि0प्र0)।

निर्वाचन विभाग

38-एस. डी. ए. कॉम्पलैक्स, कसुम्पटी, शिमला-171009

अधिसूचना

दिनांक 20 दिसम्बर, 2024

संख्या 3-16/2023-ई0एल0एन0-8728.—भारत निर्वाचन आयोग के आदेश सं0 76/हि0प्र0-लो0स0/04/2024/सी.ई.एम.एस.-1, दिनांक 12 दिसम्बर, 2024, तदानुसार 21 अग्रहायण, 1946

(शक) जोकि हिमाचल प्रदेश के 04—शिमला संसदीय निर्वाचन क्षेत्र के लिए साधारण निर्वाचन, 2024 में निर्वाचन लड़ने वाले अभ्यर्थी श्री सुरेश कुमार द्वारा अपेक्षित निर्वाचन व्ययों का लेखा दाखिल करने में असफल होने पर लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क के अनुसरण में अभ्यर्थी को तीन वर्ष की अवधि के लिए संसद के किसी भी सदन या किसी राज्य/संघ राज्य क्षेत्र की विधान सभा अथवा विधान परिषद का सदस्य चुने जाने के लिए निरर्हित घोषित करने के सम्बन्ध में है, को अंग्रेजी रूपान्तर सहित जनसाधारण की सूचना हेतु प्रकाशित किया जाता है।

आदेश से,

(नंदिता गुप्ता),  
मुख्य निर्वाचन अधिकारी,  
हिमाचल प्रदेश।

भारत निर्वाचन आयोग  
निर्वाचन सदन, अशोक रोड, नई दिल्ली-110001

12 दिसम्बर, 2024  
21 अग्रहायण, 1946 (शक)

आदेश

फा. सं. 76/हि.प्र.—लो.स./04/2024 सी.ई.एम.एस.—1.—यतः भारत निर्वाचन आयोग द्वारा दिनांक 07 मई, 2024 की अधिसूचना सं. 110 के अनुसरण में हिमाचल प्रदेश के लोक सभा निर्वाचन क्षेत्र के लिए साधारण निर्वाचन, 2024 आयोजित किया गया था; और

यतः लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 78 के अनुसार, किसी निर्वाचन में, निर्वाचन लड़ रहा प्रत्येक अभ्यर्थी, निर्वाचित अभ्यर्थी के निर्वाचन की तारीख से 30 दिनों के भीतर अपने निर्वाचन व्यय का लेखा जिला निर्वाचन अधिकारी के पास दाखिल करेगा जो उक्त अधिनियम की धारा 77 के अन्तर्गत उसके द्वारा या उसके निर्वाचन अभिकर्ता (एजेंट) द्वारा रखे गए लेखे की एक सत्य प्रति होगी; और

यतः, हिमाचल प्रदेश 04—शिमला संसदीय निर्वाचन क्षेत्र के साधारण निर्वाचन, 2024 परिणाम रिटर्निंग ऑफिसर द्वारा दिनांक 04 जून, 2024 को घोषित किया गया था और इस प्रकार निर्वाचन व्यय के लेखे दाखिल करने की अन्तिम तारीख 04 जुलाई, 2024 थी; और

यतः, निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (1) के अंतर्गत, जिला निर्वाचन अधिकारी, शिमला की दिनांक 03-07-2024 की रिपोर्ट जो मुख्य निर्वाचन अधिकारी, हिमाचल प्रदेश से दिनांक 19-07-2024 के पत्र सं० 3-1/2024-ईएलएन-ईईएम-VII-3114 से प्राप्त हुई थी, के अनुसार श्री सुरेश कुमार जो हिमाचल प्रदेश के 04—शिमला संसदीय निर्वाचन क्षेत्र से निर्वाचन लड़ने वाले अभ्यर्थी हैं, जो अपने निर्वाचन व्यय का लेखा दाखिल करने में असफल रहे हैं, और

यतः, जिला निर्वाचन अधिकारी, शिमला की उक्त रिपोर्ट के आधार पर भारत निर्वाचन आयोग द्वारा निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (5) के अंतर्गत श्री सुरेश कुमार को अपने निर्वाचन व्यय के लेखे प्रस्तुत नहीं करने के लिए कारण बताओ नोटिस सं. 76/हि.प्र.—लो.स./04/2024/ सी.ई.एम.एस.—1 दिनांक 19 सितम्बर, 2024 जारी किया गया था, और

यतः, उपर्युक्त कारण बताओ नोटिस के जरिए और निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (6) के अनुसार **श्री सुरेश कुमार** को लेखा प्रस्तुत न किए जाने संबंधी कारणों को स्पष्ट करते हुए, आयोग को अपना अभ्यावेदन लिखित रूप में प्रस्तुत करने और नोटिस के प्राप्त होने की तारीख से 20 दिनों के भीतर जिला निर्वाचन अधिकारी शिमला, को अपने निर्वाचन व्यय का पूर्ण लेखा प्रस्तुत करने का निदेश दिया गया था, और

यतः, मुख्य निर्वाचन अधिकारी, हिमाचल प्रदेश से दिनांक **09 अक्टूबर, 2024** के पत्र सं. 3-1/2024-ईएलएन-ईईएम-X-8514, के द्वारा प्राप्त जिला निर्वाचन अधिकारी, **शिमला** ने अपनी पत्र सं0 नाहन-173001 दिनांक **5 अक्टूबर, 2024** में सूचित किया है कि उक्त कारण बताओ नोटिस **श्री सुरेश कुमार** को दिनांक 05-10-2024 को तामील किया गया था, और

यतः मुख्य निर्वाचन अधिकारी, हिमाचल प्रदेश ने पत्र सं0 3-1/2024-ईएलएन-ईईएम-X-8652 दिनांक 08-11-2024 के द्वारा प्राप्त जिला निर्वाचन अधिकारी, शिमला की अनुपूरक रिपोर्ट सं. एसएमएल-7-1/2023-ईएलईसी-II-3037-39 दिनांक 04-10-2024 अग्रेषित किया और बताया कि **श्री सुरेश कुमार** ने निर्वाचन व्यय का लेखा प्रस्तुत नहीं किया है। इसके अतिरिक्त, उक्त नोटिस की पावती के उपरान्त, **श्री सुरेश कुमार** ने निर्धारित अवधि के अंतर्गत यथाविहित लेखा दाखिल करने में अपनी असफलता के लिए भारत निर्वाचन आयोग को न तो कोई कारण बताया है और न ही कोई स्पष्टीकरण दिया है, और

यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क में यह उपबंधित किया गया है कि:

“ यदि निर्वाचन आयोग का समाधान हो जाता है कि कोई व्यक्ति—

(क) निर्वाचन व्ययों का लेखा उस समय के भीतर और उस रीति में जैसी इस अधिनियम के द्वारा या अधीन अपेक्षित है, दाखिल करने में असफल रहा है, और

(ख) उस असफलता के लिए कोई अच्छा कारण अथवा न्यायोचित्य नहीं रखता है

तो निर्वाचन आयोग, शासकीय राजपत्र में प्रकाशित आदेश द्वारा उसको निरर्हित घोषित करेगा और ऐसा व्यक्ति उस आदेश की तारीख से तीन वर्ष की कालावधि के लिए निरर्हित होगा।

यतः, तथ्यों और उपलब्ध रिकार्डों के आधार पर आयोग का यह समाधान हो गया है कि **श्री सुरेश कुमार** अपने निर्वाचन व्यय के लेखे दाखिल करने में असफल रहे हैं और उनके पास ऐसा करने में असफल रहने के लिए कोई भी उचित कारण अथवा औचित्य नहीं है, और

अतः अब लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क के अनुसरण में भारत निर्वाचन आयोग एतद्वारा घोषणा करता है कि हिमाचल प्रदेश राज्य के साधारण निर्वाचन, 2024 के **04-शिमला** संसदीय निर्वाचन क्षेत्र से निर्वाचन लड़ने वाले अभ्यर्थी **श्री सुरेश कुमार**, गृह सं0 163/11, मोहल्ला-रामदासिया, नाहन, जिला-सिरमौर, हिमाचल प्रदेश-173 001 इस आदेश की तारीख से तीन वर्ष की अवधि के लिए संसद के किसी भी सदन अथवा राज्य अथवा संघ राज्य क्षेत्र की विधान सभा अथवा विधान परिषद का सदस्य चुने जाने अथवा होने के लिए निरर्हित होंगे।

आदेश से,

हस्ताक्षरित/—  
(सुजीत कुमार मिश्र),  
सचिव।

**ELECTION COMMISSION OF INDIA**  
**Nirvachan Sadan, Ashoka Road, New Delhi-110001**

**Dated:** 12th December, 2024  
21 Agrahayana, 1946 (Saka)

**ORDER**

**No. 76/HP-LS/04/2024/CEMS-1.—WHEREAS**, the General Election to Lok Sabha from Himachal Pradesh, 2024 was held in pursuance of the Election Commission of India *vide* Notification No. 110, dated 07th May, 2024; and

**WHEREAS**, as per Section 78 of the Representation of People Act, 1951, every contesting candidate at an election shall, within 30 days from the date of election of the returned candidate, lodge with the District Election Officer an account of his election expenses which shall be true copy of the account kept by him or his election agent under Section 77 of the said act; and

**WHEREAS**, the result of the election for **04-Shimla (SC) Parliamentary Constituency of Himachal Pradesh**, 2024 was declared by the Returning Officer on 04th June, 2024 and hence the last date for lodging the account of Election Expenses was 04th July, 2024; and

**WHEREAS**, as per report of the District Election Officer, Shimla letter dated 03-07-2024 received from Chief Electoral Officer, Himachal Pradesh *vide* his letter no.3-1/2024-ELN-EEM-VIII-3114, dated 19-07-2024 under sub-rule (1) of Rule 89 of the Conduct of Elections Rules, 1961, **Shri Suresh Kumar**, a contesting candidate from **04-Shimla (SC) Parliamentary Constituency of Himachal Pradesh**, 2024 has failed to lodge account of election expenses, as required under law; and

**WHEREAS**, on the basis of the said report of the District Election Officer, Shimla, a ShowCause Notice No. 76/HP-LS/04/2024/CEMS-1, dated 19th September, 2024 was issued under sub-rule (5) of Rule 89 of the Conduct of Election Rules, 1961 by the Election Commission of India to **Shri Suresh Kumar**, for not lodging of account of Election Expenses; and

**WHEREAS**, through the above said Show Cause Notice and under sub-rule (6) of Rule 89 of the Conduct of Election Rules, 1961, **Shri Suresh Kumar**, was directed to submit representation in writing to the Commission explaining the reasons for not lodging the account and also to lodge account of election expenses with the District Election Officer, **Shimla** District within 20 days from the date of receipt of the notice; and

**WHEREAS**, the Chief Electoral Officer, Himachal Pradesh *vide* his letter No.3-1/2024-ELN-EEM-X-8514 dated **09-10-2024** forwarded the report to the District Election Officer, **Shimla** dated **05-10-2024** it was informed that notice was served to **Shri Suresh Kumar**, dated **05.10.2024**; and

**WHEREAS**, the CEO, Himachal Pradesh *vide* letter No. 3-1/2024-ELN-EEM-X-8652, dated 08-11-2024 forwarded the District Election Officer, **Shimla** Supplementary Report No. **SML-7-1/2023-Elec-11-3037-39 dated 04-10-2024** and reported that **Shri Suresh Kumar**, has not submitted account of election expenses. Further, after receipt of the said notice, **Shri Suresh Kumar**, has neither furnished any reason nor explanation to the Election Commission of India, for failure to lodge the account as prescribed under law; and

**WHEREAS**, Section 10A of the Representation of the People Act, 1951 provides that:—

*“If the Election Commission is satisfied that a person—*

*(a) has failed to lodge an account of election expenses, within the time and in the manner required by or under this Act, and*

*(b) has no good reason or justification for the failure,*

*the Election Commission shall, by order published in the Official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order.”;*

**WHEREAS**, on the basis of facts and available records, the Commission is satisfied that **Shri Suresh Kumar**, has failed to lodge account of election expenses and has no good reason or justification for the failure to do so; and

**NOW, THEREFORE**, in pursuance of Section 10A of the Representation of the People Act, 1951, the Election Commission of India hereby declares **Shri Suresh Kumar**, H.No.163/11 Mohalla Ramdasiya Nahan, Distt. Sirmaur (HP) Pin-173001 and a contesting candidate in **04-Shimla (SC) Parliamentary Constituency** of General Election to the Lok Sabha of Himachal Pradesh, 2024 to be disqualified for being chosen as and for being a member of either House of the Parliament or the Legislative Assembly or the Legislative Council of a State or Union Territory for a period of three years from the date of this order.

By order,

Sd/-  
(SUJEET KUMAR MISHRA),  
Secretary.

## CHANGE OF NAME

I, Rekha Kumari w/o Late Surender Singh, r/o Village & P.O. Charna, Sub-Tehsil Nohradhar, District Sirmaur (H.P.) declare that in my son Ravi CBSE 10th class Sr. No. 1330396, Roll No. 2313167 year 2018 certificate record my name Rekha Devi and father name Surender entered. Whereas in other government documents my name is Rekha Kumari and father name is Surender Singh entered. Rekha Kumari and Rekha Devi are the names of the same woman and father name Surender Singh and Surender are the names of the same person. All concerned please may note.

REKHA KUMARI  
w/o Late Surender Singh,  
r/o Village & P.O. Charna,  
Sub-Tehsil Nohradhar, District Sirmaur (H.P.).

**नाम परिवर्तन**

मैं, रेखा कुमारी पत्नी स्व० सुरेन्द्र सिंह, निवासी गांव व डा० चाडना, उप-तहसील नौहराधार, जिला सिरमौर (हि०प्र०) बयान करती हूं कि मेरे बेटे रवि के केन्द्रीय माध्यमिक शिक्षा बोर्ड दसवीं कक्षा क्रमांक संख्या नं० 1330396, रोल नं० 2313167 वर्ष 2018 के प्रमाण-पत्र रिकार्ड में मेरा नाम रेखा देवी दर्ज है व रवि के पिता का नाम सुरेन्द्र दर्ज है, जबकि अन्य सरकारी दस्तावेजों में मेरा नाम रेखा कुमारी व उसके पिता का नाम सुरेन्द्र सिंह दर्ज है। रेखा कुमारी व रेखा देवी एक महिला के नाम हैं और पिता का नाम सुरेन्द्र सिंह व सुरेन्द्र एक ही व्यक्ति के नाम हैं। इसे दुरुस्त किया जाए। सभी संबन्धित नोट करें।

रेखा कुमारी  
पत्नी स्व० सुरेन्द्र सिंह,  
निवासी गांव व डा० चाडना,  
उप-तहसील नौहराधार, जिला सिरमौर (हि०प्र०)।

**हिमाचल प्रदेश चौदहवीं विधान सभा****अधिसूचना**

दिनांक, 21 दिसम्बर, 2024

सं० वि०स०— विधायन—प्रा० / 1-1 / 2023.—हिमाचल प्रदेश विधान सभा दिनांक 21 दिसम्बर, 2024 को सम्पन्न हुई बैठक की समाप्ति पर अनिश्चित काल के लिए स्थगित हुई।

यशपाल शर्मा,

सचिव,  
हि०प्र० विधान सभा।

**HIMACHAL PRADESH FOURTEENTH VIDHAN SABHA****NOTIFICATION**

*Dated, the 21st December, 2024*

**No. V.S.-Legn.-Pri./1-1/2023.**—The Himachal Pradesh, Legislative Assembly adjourned *Sine-die w.e.f.* the close of its sitting held on the 21st December, 2024.

YASHPAUL SHARMA,

*Secretary,  
H.P. Vidhan Sabha.*